

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH:  
KOLKATA.**

**O.A. No.85/2023/EZ**

Saheen Tarannum & Another ... Applicant(s)  
 -Versus-  
 State of Odisha & others ... Respondent(s)

**: I N D E X :**

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XX

Date: 6/10/2023

*Saheen Prasad Das*  
 Addl. Govt. Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH:  
KOLKATA.**

**O.A. No.85/2023/EZ**

Saheen Tarannum & Another ... Applicant

-Versus-

State of Odisha & others ... Respondents

**COMPLIANCE REPORT BY WAY OF AFFIDAVIT FILED BY  
COLLECTOR-CUM-DISTRICT MAGISTRATE, CUTTACK OP NO.5  
PURSUANT TO THE DIRECTION PASSED VIDE ORDER DATED  
04.08.2023 OF THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

I, Sri Bhabani Shankar Chayani, aged about 59 years, Son of late Damodar Chayani, at present working as Collector and District Magistrate, Cuttack, Dist: Cuttack do hereby solemnly affirm and state as follows:-

1. That, I am the respondent No.05 to the aforesaid original application. I am acquainted with the circumstances of the case and competent to file this affidavit.

2. That in the aforesaid matter, the Hon'ble National Green Tribunal vide order dated 04.08.2023 has constituted a Committee comprising of the following members and directed to visit the site in question and submit report within four weeks with regard to the allegation made in the Original Application :-

*Bhabani Shankar Chayani*

*h*

*Chit*  
*5/10*  
**EXECUTIVE MAGISTRATE  
SADAR, CUTTACK**

- (i) Senior Scientist, Odisha State Pollution Control Board
- (ii) Senior Scientist, Central Pollution Control Board
- (iii) District Magistrate or his nominee not below the rank of Additional District Magistrate
- (iv) Senior Rank Officer, Khurda Road Division , East Coast Railway.

2. That, the Hon'ble Tribunal vide this order has also been pleased to direct the District Magistrate, Cuttack (OP No.05) to file the Report of the Committee by way of affidavit.

3. That, it is pertinent to mention here that, in pursuance of the aforesaid order, a Committee has been constituted comprising following members:-

- (i) Mr. Shibo Toppo, Addl. District Magistrate, Cuttack
- (ii) Mr. Sandeep Roy, Scientist D, Regional Directorate, CPCB, Kolkata
- (iii) Mr. Subhrajyoti Mandal, ADRM (Infra), Khurda Road Division, Jatani, Khurda
- (iv) Er. Rashmita Priyadarshini , Regional Officer, SPCB, Cuttack

4. That, it is pertinent to mention here that, for compliance of the orders of Hon'ble Tribunal, the Members of the Committee have visited the site in question on 25.08.2023 and furnish a detailed report on 02.09.2023. Copy of the report dated 02.09.2023 of the Committee is annexed here with as "**Annexure-A Series**".

*Bhabani Shankar Charyani*

*Dr. 5/10*  
**EXECUTIVE MAGISTRATE  
SADAR, CUTTACK**

5. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

*Shankar Anand Das*  
Addl. Govt. Advocate

*Bhabani Shankar Chayani*  
DEPONENT. 5/10/23  
COLLECTOR  
Cuttack.

**VERIFICATION**

I, Shri Bhabani Shankar Chayani, aged about 59 years , son of late Damodar Chayani at present working as the Collector and District Magistrate, Cuttack , do hereby verify that, the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records that nothing material has been concealed there from.

Verified at Cuttack on this the 5<sup>th</sup> day of October, 2023.

Cuttack

Date:05 /10/2023

*Bhabani Shankar Chayani*  
VERIFICANT 5/10/23  
COLLECTOR  
Cuttack.

**AFFIDAVIT**

Certified that the above named deponent being officially known to me solemnly affirms that, the contents of the above noted affidavit are true.

Place:-

Date:-06.10.2023

*Shri* 5/10/2023  
Executive Magistrate,  
Sadar, Cuttack

EXECUTIVE MAGISTRATE  
SADAR, CUTTACK



10311  
6.10.23

**INSPECTION REPORT OF THE COMMITTEE CONSTITUTED BY HON'BLE NGT VIDE THEIR ORDER DTD. 04.08.2023, IN THE MATTER OF OA NO. 85/2023/EZ-SAHEEN TARANNUM & ANR VRS. STATE OF ODISHA & OTHERS**

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The Hon'ble NGT, EZB, vide its order dated 04.08.2023 in the matter of OA NO. 85/2023/EZ-Saheen Tarannum & Anr. Vrs. State of Odisha was pleased to constitute a committee comprising of the following members:

- I. Senior Scientist, Odisha State Pollution Control Board,
- II. Senior Scientist, Central Pollution Control Board,
- III. District Magistrate, Cuttack, or his nominee not below the rank of Additional District Magistrate, and
- IV. Senior Rank officer, Khurda Road Division, East Coast Railway,

As per the order dated 04.08.2023 the following direction were issued by the Hon'ble NGT

1. "The Committee shall visit the site in question within ten days and submit its report within four weeks with regard to the allegations made in the Original Application. If the violation are found, the Committee shall suggest remedial measures as well as determine the Environmental Compensation and concerned officers of the various departments shall also initiate appropriate steps for taking action against the violator as per law."
2. The District Magistrate, Cuttack shall be the Nodal officer for all logistic purpose and for filing the Report of the committee on affidavit.

As per the direction of the Hon'ble NGT, Committee was constituted and following Officials were present during the site visit on dated 25.08.2023:

- i. Mr. Shiba Toppo, Additional District Magistrate, Cuttack
- ii. Mr. Sandeep Roy, Scientist D, Regional Directorate, CPCB, Kolkata.

*attested*  
*[Signature]*  
Deputy Collector(Judicial)  
Collectorate, Cuttack

*[Signature]*

- iii. Mr. Subhrajyoti Mandal, ADRM (Infra), Khurda Road Division, Jatani, Khurda
- iv. Er. Rashmita Priyadarshini, Regional Officer, SPCB, Cuttack

**ABOUT NERGUNDI RAILWAY SIDING OF EAST COAST RAILWAY, CUTTACK AND PRIVATE STACK YARDS**

1. The Nergundi Railway Siding of East Coast Railway, Government of India is located at Nergundi Railway Station, Alarpur, Dist: Cuttack-754025, Odisha. The Nergundi Railway Station is used as passenger & commercial freight services. The NH-16 and NH-55 are the two National Highway passes near the Railway Siding towards Southern and Western direction respectively. The habitation of Bilteruan village exists at both sides of the railway tracks of Nergundi Railway Station toward Northern and Southern direction.
2. The Nergundi Railway Siding has obtained Consent to Operate from the OSPCB for transportation of Phospo Gypsum, Granulated slag, Coal, Quartz and Cement Clinker. But mostly coal is transported through the Railway Siding and the transportation of other materials is very rare depending upon the demand from various industrial sectors. Coal traffic started at Nergundi Railway Siding from 2020 to meet the coal crises over India, mainly coal transported from Mahanadi Coalfields Limited (MCL), Talcher of Angul district through e-auction process and transported through Rail to Paradeep, Meramundali, Durgapur, Bandel Thermal, Koderma Thermal (Dhanbad), Sagardighi Thermal (Malda) etc. Customers dealing at Nergundi is West Bengal Power Development Corporation Limited, Damodar Valley Corporation Ltd., and Tangedco.
3. The coal stack yards are established near Nergundi Railway Siding for intermittent stacking and storage of coal before transported through Railway Siding to their destination. Coal mined at Mahanadi Coalfields Limited, Talcher is transported by trucks/ tipper to the stack yards located near Nergundi Railway Siding for storage. From the stack yards again, the coal is brought to the railway siding by trucks/ tippers for loading in railway wagon and transported to different industries. Major quantity of Coal is transported to West Bengal for Thermal Power Plant operation.

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Deputy Collector (Judicial)  
Collectorate, Cuttack

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4. There are two units M/s. Sendoz Impex Limited at: Mouza Alana and M/s. Godavari commodities Ltd. at: Mouza Alana & Nelia are operating coal stack yards near Nergundi Railway Siding obtained Consent to Establish (CTE) and Consent to Operate (CTO) from the OSPCB. From the stack yards, coal is transported to the Railway Sidings by trucks/ tippers through the approach road that is also connected to the Bilteruan village. This approach road belongs to Works Department, Government of Odisha.

**OBSERVATION:**

**(A) NERGUNDI RAILWAY SIDING**

1. The Nergundi Railway Siding operating with valid consent to operate upto 31.03.2024 which is issued by the Board vide letter No. 848/GSY-03, dtd. 03.04.2023 for stacking and transportation of Phospo Gypsum, Granulated Slag and Coal of capacity 45035 MT/Month (or maximum 9000 MT at any point of time), Quartz of capacity 3000 TPM and Cement Clinker of Capacity 24,000 MT/Month (or maximum 8000 MT at any point of time). Copy of Consent to Operate order is enclosed as **Annexure-I**. However, during the last two financial years 2021-2022 and 2022-2023 only coal was transported at the Nergundi Railway Siding and gypsum was transported in the Month of April-2020, Novemeber-2020, March-2021 during the financial year 2020-2021. No gypsum was transported during 15<sup>th</sup> June to 31<sup>st</sup> October (during monsoon period). The annual returns of the financial years 2020-2023 of Nergundi Railway Siding is enclosed as **Annexure-II**.
2. The Nergundi Railway Station is used for both passenger & commercial freight services. There are 2 Nos. of Platforms available and 8 lines/ tracks passes at Nergundi Railway Station i.e., track Nos. 1,2,3,4,5,6,7 & 8. The tracks No. 7 & 8 is dedicated for material handling (Coal/ Gypsum/ Slag etc) purpose only. The space available between Track No. 7 and Track No. 8 is used for storage, handling (Loading/ Unloading) and transportation of materials at Nergundi Railway Siding. Trucks/ Tippers used for transportation of materials are entered from the starting point of the railway siding area (West direction) and exit after end point of the siding

*A. K. Saha*  
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Collectorate, Cuttack

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area (East direction).The siding area and vehicle movement area inside the Nergundi railway siding has been concreted to reduce fugitive emission due to movement of vehicles during handling of materials. The Entry and Exit point are connected with a road that belongs to Works Department, Government of Odisha under Charbatia R & B Division, Cuttack. The Works Department has proposed for improvement work of the road with an estimated cost of Rs. 5,23,97,898.00.

3. The railway siding has provided boundary wall of 3m height (from GL) at both side of the siding area. It was observed that green screen (Cloth type) of 2m height has been also provided above the boundary wall mainly towards habitation area of Bilteruan village (North direction) to act as view barrier and to prevent the dust from being air borne during material handling. Moveable Rotary water sprinklers of 25 Nos. and 02 Nos. of Mist canon have been provided inside the siding area to suppress/ minimize fugitive emission during storage, loading/ unloading of materials. During rake loading, as per the available resources (Manpower and Payloader/ Hyva), 4 Nos. of wagons are simultaneously filled and 8-10 Nos. of movable Water Sprinklers are operated including the Mist Cannon.
4. Single tire of trees has been planted at the vacant space available along the boundary wall (Northern direction) of the siding towards habitation area and towards Southern direction the railway platform is exist. There are two Nos. of bore wells, a pump house and water storage tank has been provided inside the siding for continuous water supply for dust suppression inside the siding area.
5. As informed by Railway personnel, the capacity of Nergundi Railway siding is 5 rakes/ day, however as per the material demand and availability of rake, only 1 rake is being used for loading and dispatch of materials. Since last 2 years, only Coal is being handled by this siding.
6. During inspection there was no storage, loading, unloading of materials was observed. The representative of the railway informed that storage, loading, unloading of materials for single rake requires duration of 4-5 hrs and as per the availability railway rake. On the day of

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Collectorate, Cuttack

inspection there was no rake was available for transportation of materials. So, there was no truck/tipper movement was observed.

7. Four numbers of mobile water tankers of capacity 12 KL (1 No.) and 6 KL (3 Nos.) are used for dust suppression in the railway siding area as well as on the transportation road.
8. A writ petition was filed before Hon'ble High Court of Orissa vide W.P.(C). No. 18867/2023 in the matter of Ramesh Chandra Bhoi Vrs. State of Odisha & Others related to the Nergundi Railway Siding. A copy of the order dated 21.06.2023 passed by the Hon'ble High Court of Orissa is enclosed as **Annexure-III**. The copy of the order No. 13437-VII-L-HC-1598, dated 24.08.2023 passed by the Chairman, SPCB pursuant to direction dated 21.06.2023 of the Hon'ble High Court of Orissa in W.P.(C). No. 18867/2023 is enclosed as **Annexure- IV**.

**(B) STACK YARDS**

1. The petitioner has filed a case before Hon'ble National Green Tribunal vide OA NO. 85/2023/EZ- that Respondent Nos. 6 & 7 i.e. Sri Jayant Kumar Pradhan and M/s. Panda & Brothers respectively are illegally stacking coal and other minerals like-Gypsum, clinker, Australian dust and iron ore at the private stack yard operated by them located near the Bilteruan village opposite to the railway tracks leading to the Nergundi Railway Station, Alarpur, Cuttack in violation of the "Guideline for environmental management in mineral stack yards and railway sidings" dated 16.04.2010 issued by the Odisha State Pollution Control Board.
2. SPCB has not issued Consent to Establish (CTE) or Consent to Operate (CTO) to the Respondent No. 6 and 7 i.e. Sri Jayant Kumar Pradhan and M/s. Panda & Brothers for operation of stack yards. However Respondent No. 6 (Sri Jayant Kumar Pradhan) has leased out his land to M/s. Sendoz Impex Limited at: Mouza Alana and some plots to M/s. Godavari commodities Ltd at: Mouza Alana for operation of coal stack yard.

*A. Hastad*  
*Sanjay*  
Deputy Collector(Judicial)  
Collectorate, Cuttack



3. There are two units namely M/s. Sendoz Impex Limited at: Mouza Alana and M/s. Godavari commodities Ltd. at: Mouza Alana & Nelia are operating coal stack yards near Nergundi Railway Siding obtaining Consent to Establish and Consent to Operate from the SPCB, Odisha. Copies of Consent to Establish and Consent to Operate order are enclosed as **Annexure- V & Annexure-VI** respectively. While issuing consent to establish to these stack yards SPCB has verified the siting consideration applicable for Mineral Stack Yard stipulated in Para-4 of "Guideline for environmental management in mineral stack yards and railway sidings" dated 16.04.2010. The siting of these stack yards is complying with the distance from State/National Highway, College, Hospitals, Archeological monuments and other sensitive areas.
4. However the petitioner has made allegation that the stack yard is located at a distance of only 200 meter away from the local school 'Biliteruan Urdu Primary School' in violation of the siting consideration. The committee visited 'Biliteruan Urdu Primary School' situated near Nirgundi Coal Stock Yard and found that one M/s. Sendoz Impex Limited is operating one coal stock yard situated over Plot No.310, with an area of Ac.1.84 , Plot No.218, Ac.0.42, Plot No.287, Ac.0.66, Plot No.286-Ac.0.20, Plot No.309- Ac. 0.12, Plot No.288/442-Ac. 0.23 Plot No.288/384- Ac.0.23 dec, Plot No.296-Ac 1.03, Plot No 295- Ac.0.24, Plot No 294-Ac. 0.36, Plot No 293-Ac. 0.03, Plot No 292-Ac.0.46, Plot No 291-Ac.0.20, Plot No 290-Ac.0.21, Plot No 295/319- Ac.0.23, Plot No 289-Ac.0.39, Plot No 288-Ac.0.24, Plot No 212-Ac.0.25, Plot No 214-Ac.0.22, Plot No 213-Ac.0.19, Plot No 313-Ac.0.40, Plot No 311-Ac.0.07, Plot No. 312-Ac.0.06, Plot No 316-Ac.0.11, Plot No 315-Ac.0.20, Plot No 314-Ac.0.20, Plot No 313-Ac.0.40 which adds upto Ac.9.19 in Village- Alana of Tangi Choudwar Tahasil of Cuttack District. During verification it is found that, the Company has obtained consent to establish and operate the coal yard to carry the coal business over an area of Ac.3.12 (i.e. Plot No.310, Ac.1.84 , Plot No.218, Ac.0.42, Plot No.287-Ac.0.66, Plot No.286-Ac.0.20). Hence the Company has used excess land beyond its permitted area. As per present ROR (Record of Rights) of Vill-Alana, it is seen that the permitted area stands recorded in the name of Jayanta Kumar Pradhan & others of Sikharpur, Cuttack. As per the physical measurement report of the Local Revenue Inspector, It is found that the School namely Biliteruan Urdu Primary

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Collectorate, Cuttack

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School in Vill-Bilteruan is situated at a distance of approximately 340 meters by surface and 300 meters in aerial. An weigh bridge is situated within the compact patch of the Company . Besides, one Godavari Commodities Limited is operating another four coal stock yards i.e. over Plot No.330, Ac.0.16, Plot No.332, Ac. 0.67 of Village- Alana as 1<sup>st</sup> coal stock yard which stands recorded in the name of Jayanta Kumar Pradhan S/o Ananta Charan Pradhan of Sikharpur, Cuttack, Plot No.334/410-Ac.0.30, Plot No.336-Ac.0.05, Plot No.333/402-Ac.0.18, Plot No.335-Ac.0.07, Plot No.339-Ac.0.02, Plot No.337-Ac.0.07, 340-Ac.0.31 total Ac.1.00of Village- Alana as its 2<sup>nd</sup> stock yard. The said land stands recorded in the name of Lalit Kumar Jain S/o Deepchand Jain of Bhubaneswar. Also the same company using Plot No. 348/399-Ac.0.29 of Village -Alana and Plot No.134- Ac.0.36 of Village-Nelia as its 3<sup>rd</sup> stock yard. Both the plots stands recorded in the name of Saroj Ranjan Pradhan and others. The company is using Plot No.126-Ac.1.20, Plot No 127-Ac.1.08, Plot No 130-Ac.0.08, Plot No 131-Ac.0.08, 133- Ac.0.55 of Village-Nelia as its 4<sup>th</sup> Coal stock yard. The ROR of the said lands stands recorded in the name of Ruchi Infrastructure Ltd mftSrinibas Rao of West Bengal. It is further pertinent to mention that, the said Primary School namely Bilteruan Urdu Primary School is situated at the distance of approximately 376, 440, 572 and 640 meters in aerial from the aforesaid coal stock yard No 1,2,3, & 4 respectively. The copy of report of Revenue Inspector and Tahasildar, Tangi Choudwar along with trace map showing the distance between both the coal stock yard and school is enclosed herewith for kind reference at **Annexure-VII.**

5. The stack yards are not located at 200m distance as per the allegation made by the petitioner. Basing on the location of the plots the average distance of the stack yards varies from 350 meters to 640 meters approximately.
6. In the siting consideration of the said guideline for mineral stack yard, there is a stipulation in Para 4(v) that "the applicant for consent to establish shall obtain a NOC from Sarpanch following a Gram Sabha if it is proposed in a rural area or obtain NOC from the concerned ULB in case of the urban area". These stack yards have obtained NOC from the 'Harianta Gram Panchayat' which have been issued after approval in Gram Sabha. Copy of the

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Sarpanch NOC alongwith the Gram Sabha resolution is enclosed as **Annexure-VIII**. SPCB has issued consent to establish to these stack yards considering that there is no objection of villagers as these unit has obtained NOC of the concerned Gram Panchayat.

7. The coal stack yard of M/s. Sendoz Impex Limited was visited by the committee members and observed that the unit has provided boundary wall of height of about 2m towards backside and village side. The height of the heap of the coal storage was found more than the height of the boundary wall, this may cause for fugitive emission during summer season/ windy conditions. Sufficient tree plantation (as wind barrier) was not found along the periphery of the storage yard.
8. There were no water sprinklers or any dust suppression system observed inside the stack yard area for control of fugitive emission from the coal stacking area and during handling of coal. Garland drain is not maintained around the storage yard for collection/ treatment of storm water.
9. M/s. Godavari Commodities Ltd. has obtained Consent to Operate from the OSPCCB for its 4 Nos. stack yards located adjacent to each other. The committee members also visited the stack yards of M/s. Godavari commodities Ltd. and it was observed that the unit has provided moveable water sprinklers and Mist canons (02 Nos.) for dust suppression at coal stacking area and during loading/unloading of coal. The unit has provided boundary wall of 3m height towards front side and habitation area however boundary wall was found broken condition on other side of the storage yard. The height of the coal was exceeding the height of the boundary wall. A line of trees found to be planted recently along the boundary wall of the stack yard.
10. During the inspection there was no loading unloading activity, movement of truck/tipper was observed at the coal stack yard, approach road and at Nergundi Railway Siding area. This is due to non-availability of rake for transportation of coal. The representative of the Railway Siding also confirmed that on the day of inspection there was no rake was scheduled for transportation of materials from the railway siding.

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Deputy Collector (Judicial)  
Collectorate, Cuttack

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11. On the day of inspection there was light rain shower (drizzling) was occurred and there was no loading/ unloading carried out and no movement of transportation vehicles. So Ambient Air Quality monitoring was not done on the day of visit.
12. During the visit of committee, a large crowd (more than 250 people) of Bilteruan villagers was gathered at the siding area and their Representatives also interacted with the committee members. The villagers stated that their lively-hood is mainly depends on loading, unloading and the transportation of coal from the stack yards to the Railway Siding area. Most of the villagers are directly/ indirectly engaged in this activity in form of Daily Labor/ Truck driver/ truck owners etc. They also requested to the committee members for continual operation of coal transportation activity otherwise their family may be affected by loss of their job / income source. The committee members interacted with some villagers who are basically either driver, labourer or depends on loading, unloading activity and coal transportation work for their lively hood. Name and contact numbers of some villagers interacted with committee members are Prasant Kumar Sahoo (9439767820), Salim Khan (8480750968), Pradip Kumar Swain (8917462484), Kasar Khan (9348088847), Sahid Khan (9348981789), Rosan Ali (9437311342).
13. The committee members also visited the Bilteruan Urdu Primary School and interacted with Teachers/ Students and their parents. During interaction, teachers & parents informed they have no issues by the operation of the railway siding.

**ENVIRONMENTAL COMPENSATION:**

As per para 15 of the order of OA NO. 85/2023/EZ dated 04.08.2023 it has been directed that if the violation is found, the committee shall suggest remedial measures as well as determine the Environmental Compensation and the concerned officer of the various departments also initiate appropriate steps for taking action against the violator as per law.

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Deputy Collector (Judicial)  
Collectorate, Cuttack

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The committee observed violation at the stack yard of M/s. Sendoz Impex Limited as it has stacked coal over an area of 9.19 acres whereas it has obtained consent from the SPCB for stacking of coal on 3.12 acres. During inspection no air pollution control measures was found to be operated for suppression of fugitive dust from the coal stacking area and during handling of coal. So the committee decided to collect environmental compensation from the unit.

Based on the site inspection carried out by committee members environmental compensation calculated using the following formula of CPCB

$$EC=PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI=Pollution Index of Industrial Sector

N= Number of days of violation took place

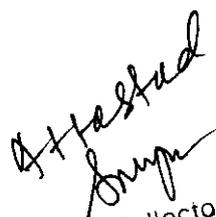
R= A factor in Rupees (₹) for EC

S= Factor for scale of operation

LF Location factor

As per the office order No. 8333/Ind-i-Con-1505, dated 11.07.2018 of SPCB Mineral Stack yard is coming under green category. As per the CPCB guideline the average value of pollution index for green category industry may be taken 30. So here PI=30.

N, the number of days for which violation took place is the period between the day of violation observed/ due date of direction's compliance. A direction was issued to the M/s. Sendoz Impex Limited vide SPCB letter No. 2097, dated 02.11.2022 observing the violations. Copy of the direction dated 02.11.2022 issued to the unit is enclosed as **Annexure- IX**. The violations were also observed by the committee during visit. So, considering from the date of direction issued by the SPCB to the date of committee visit is approximately 10 months or 300 days. So the number of days for which violation takes place N= 300.

  
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R is a factor in Rupees which is suggested to consider R as 250 as the Environmental compensation in case of violation. So here R=250

S for small micro or small category unit could be 0.5. Since it is a small category unit so S= 0.5  
LF, could be based on population of the city/town and location of the industrial unit. For the population 1 million to < 5 million values of LF could be 1.25. So here LF= 1.25

Putting all these values EC calculated for M/s. Sendoz Impex Limited is

$$\begin{aligned} \text{EC} &= \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} \\ &= 30 \times 300 \times 250 \times 0.5 \times 1.25 \\ &= \text{₹ } 14,06,250.00 \end{aligned}$$

**RECOMMENDATION:**

**A. Recommendation for the Nergundi Railway Siding:**

The Railway Department has taken several measures at Nergundi Railway Siding for reduction of the Air pollution in the locality and proposed the following long term action plan for further up-gradation of handling area during loading and unloading activities to improve the environmental quality of the area.

1. Pucca Circulating area: RCC circulating area within the goods shed with drainage and lighting facility for better truck mobility.
2. All weather approach road: Construction of approach road: RCC road.
3. Boundary wall: It is required to demarcate the goods shed premises by constructing boundary wall all around the premises along with security room at entry/exit gate.
4. Drainage system: Provision of RCC drainage adjacent to the boundary wall and loading platform along with the track.
5. Water sprinklers: Adequate numbers of water sprinklers with underground pipe line connection at all loading platform and underground sump for sprinklers.
6. Plantation: Plantation (3000 Nos. of plants) around goods shed area and approach road to prevent fugitive dust.

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7. Dust screen wall: Provision of dust screen wall (Wind breaking barriers along with geo-textile net screens) along periphery of the premises with adequate height towards station building.
8. Sedimentation tank: Provision of sedimentation tank towards pollution control measures.
9. Wheel washing system: Wheel washing system to be provided at the entry and exit route towards pollution control measures.

The Sr. Divisional Commercial Manager, Khurda Road Division has informed vide his letter No. SDCM/KUR/CC/ Pollution/ NRG/4236, dtd. 01.09.2023 to the SPCB that Railway has planned to execute the above pollution control measures in the works under up-gradation/ modernization of goods shed under umbrella works by special work costing around Rs. 4-5 Crore. Copy of the letter is enclosed as **Annexure- X**. As submitted in the said letter, the overall development of Goods shed over KUR division which included additional lines, loading/ unloading platform and also pollution control infrastructure. The sanctioned cost under distribution by Railway Board for ECOR/Up-gradation/ Modernization of infrastructure at Good shed is Rs. 500 Crore. Khurda Road Division has proposed fund for development of Nergundi Goods shed with the aforesaid pollution control measure which has already been shortlisted by General Manager E.Co.Rly, and will be sent to Railway Board for final sanction.

**B. Recommendation for the Coal stack yards**

1. The unit M/s. Sendoz Impex Limited may be directed to deposit the Environmental Compensation amount ₹ 14,06,250.00.
2. The stack yard units shall provide concrete boundary wall of 3meters height along the periphery of the stack yard along all sides to prevent the dust particle from being air borne/ or getting carried away with surface run off to nearby water bodies.
3. The stack yard units shall provide wind barrier of adequate strength of 6meters height above ground level around the stack yard area to prevent the dust particle from being air borne towards village, road, railway line , water bodies etc.
4. Wheel washing facility to be provided at the exit gate of the stack yard to minimize transfer of mud/ dust to the approach roads.

*Attested*  
*[Signature]*  
Deputy Collector(Judicial)  
Collectorate, Cuttack

5. The coal storage areas must be covered with adequate numbers of fixed type high pressure water sprinklers and mist cannon to control fugitive dust emissions.
6. Garland drain shall be provided along the boundary wall at the appropriate places depending upon the slope of the area, inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and the water, so collected shall be treated in a sedimentation tank and shall be reused for green belt and water sprinkling.
7. The stack yard unit M/s. Godavari commodities Ltd. may be directed to submit bank guarantee to SPCB for completion of above works in a time bound manner. The unit shall submit the estimated cost of above pollution control measures to the SPCB for calculation of bank guarantee amount.
8. The stack yard units shall always keep the height of material within the storage areas below the height of the boundary wall to prevent the material from being air borne.
9. Green belt of at least two tire plantation system shall be developed by the stack yard units along the boundary of materials storage yard and the green belt of adequate width shall be developed towards habitation area.

  
2/9/2023

**Mr. Shiba Toppo,**  
Additional District Magistrate, Cuttack



**Mr. Sandeep Roy, Scientist D,**  
Regional Directorate, CPCB, Kolkata

  
Mr. Subhrajyoti Mandal, 2/9/2023

**Mr. Subhrajyoti Mandal,**  
ADRM (Infra), Khurda Road Division,  
Jatani, Khurda

  
02/09/2023

**Er. Rashmita Priyadarshini,**  
Regional Officer, SPCB, Cuttack

  
Deputy Collector (Judicial)  
Collectorate, Cuttack

TEL/ FAX: 0671-2314255  
E-mail: rospcb.cuttack@ospcbboard.org  
Website: www.ospcbboard.org



**OFFICE OF THE REGIONAL OFFICE, CUTTACK**  
**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 848 / GSY - 03

Date 03.04.2023

CONSENT ORDER NO. RO/GTC/CTO. 24/14/APC/WPC

Sub: **Consent for discharge of sewage & trade effluent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of Air (Prevention & Control of Pollution) Act, 1981.**

Ref: Your Online application No. 4686836, dt. 23.03.2023 for consent to operate and this office Consent to Operate order issued vide letter No. 572/GSY-03, dtd. 29.03.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. NERGUNDI RAILWAY SIDING OF EAST COAST RAILWAY, GOVERNMENT OF INDIA**

Name of the Occupier & Designation: **Sri Subash Chandra Sahoo, Station Superintendent**

Address: **At Nergundi Railway Siding at Nergundi Railway Station, Po: Nergundi, Dist. Cuttack, Odisha.**

This consent order is valid for the period up to 31.03.2024.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1	Stacking and Transportation of Phospo Gypsum, G. Slag & Coal	45035 MT/Month (Maximum 9000 MT at any point of time)
2	Quartz	3000 TPM
3	Cement Clinker	24,000 MT/Month (Maximum 8000 MT at any point of time)

*Attashed*  
*Smp*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

P.T.O



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard
1	Domestic waste water	Soak pit via septic tank	-	-
2	Run off from stack yard	Natural nallah via settling Tank & earthen pond	-	pH : 6.5-8.0 TSS : 100 mg/L

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.		
				PM	SO2	NOx
-	-	-	-	-	-	-

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
-	-	-	-	-	-	-

Contd.....

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack



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CONSENT ORDER

Page 3

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

Cntd...

*Attasfaed*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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Page 4

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Contd...

Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at ail times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

Deputy Collector (Judicial)  
 Collectorate, Cuttack



### CONSENT ORDER

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

Deputy Collector (Judicial)  
 Collectorate, Cuttack



E. SPECIAL CONDITONS (To be complied along with prescribed guide lines):

1. The unit shall operate the railway siding for the products assigned in this Consent to Operate Order and shall not handle any other products.
2. The height of the boundary wall constructed along the periphery of the railway siding (mineral storage area) shall be increased of adequate height within 03 months to prevent the dust particles from being air borne.
3. Under normal circumstances, activities like stacking, loading & unloading of Phospo Gypsum Ore shall be suspended during 15<sup>th</sup> June to 31<sup>st</sup> October (During monsoon period).
4. Phospo Gypsum shall be stored for 24 hours in the siding. The unit shall vacant the siding within 24 hours for shifting to the final destination.
5. The materials shall be stored on concrete platform at siding. Under no circumstances stacking shall be carried out side the concrete platform.
6. The unit shall provide garland drain along with boundary wall at the appropriate places depending upon the slope of the area inside the railway siding. Provision shall be made for collection of waste water from the garland drain and the water so collected shall be treated in a settling tank for further use inside the premises for green belt and dust suppression in the stack yard.
7. To collect the surface run off generated during the monsoon and other period the unit shall provide an earthen pond and store/treat the water before discharge to outside.
8. The unit shall adopt adequate dust suppression measures to suppress fugitive emission during loading, unloading and transportation of materials.
9. All entry points, internal roads and loading/ unloading areas must be made worthy for movement of heavy vehicles by using low permeability material (i.e. concrete or bitumen), and can be cleaned regularly to minimize potential for dust generation and off-site impact.
10. Speed limit of dumpers/ trucks inside the siding shall not exceed-10 kmph.
11. Occupiers of the railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC)" certificate.
12. During transportation of material by trucks/tippers/wagons through public roads the vehicle shall be properly covered with tarpaulin sheets.
13. A green belt all along the boundary wall at siding area shall be properly developed and maintained.
14. Proper housekeeping at the material storage areas, loading and dispatching area, service facility etc. shall be practiced.
15. Nergundi Railway siding shall provide a test well at the siding for periodical analysis of ground water contamination if any during the storage and handling of Phospo Gypsum.

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*Attestad*  
*[Signature]*  
Deputy Collector(Judicial)  
Collectorate, Cuttack

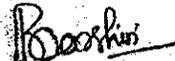


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16. Necessary space should be provided within its stack yard premises for parking of trucks/ tippers etc. to be used for transportation to avoid any parking on NH & subsequent traffic jam.
17. The unit shall abide by provisions of the E(P) Act, 1986 and the relevant rules framed there under.
18. The unit shall submit an Annual Return in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporation the quantity and type of materials handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup>, March).
19. The unit shall submit a declaration by 30<sup>th</sup> April every year that all the pollution control systems are in good condition and are being maintained properly, the emissions and effluent are conforming to the prescribed standard, and all the consent have been complied with.
20. The Board reserves the right to revoke/ refuse consent at any time during this period in case any violation is observed or to modify / stipulate additional conditions as deemed appropriate.
21. The units has to undertake that, incase of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Encl: Guideline.

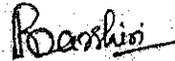
  
REGIONAL OFFICER

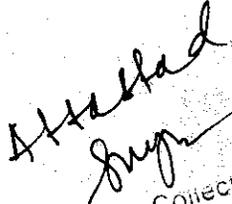
To,  
Sri Subash Chandra Sahoo, Station Superintendent,  
M/s. Nergundi Railway Siding of East Coast Railways  
At: Nergundi Railway Station, Po: Nergundi  
Dist: Cuttack, Odisha

Memo No. 649 / Dt. 03.04.2023

Copy forwarded to

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. General Manager, District Industries Centre, Cuttack
4. Dy. Director of Mines, Cuttack Circle, Cuttack
5. Guard File

  
REGIONAL OFFICER

  
Deputy Collector (Judicial)  
Collectorate, Cuttack



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CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex. 1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01	1.0	-----	2.0
17	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

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 Collectorate, Cuttack

20	Copper (as Cu) mg/l max.	3.0	3.0	----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	----	----	----
27	Sulphide (as S) mg/l max.	2.0	----	----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	----	5.0
29	Radioactive Materials				
	a) Alpha emitter micro curle/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>8</sup>	10 <sup>7</sup>
	b) Beta emitter micro curle/ml.	10 <sup>6</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	----	----	20 mg/l

*Attested*  
*[Signature]*  
 Deputy Collector(Judicial)  
 Collectorate, Cuttack



CONSENT ORDER

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

December 2013



**Revised Guidelines for Development of Basic Infrastructure of Gypsum Handling and Storage on Railway Siding and Stack Yard.**

**1.0 BACKGROUND**

Phospho-Gypsum is generated in large quantities from Phosphatic fertilizer industries which contains fluoride and residual acid. In case fluoride as fluorine is more than 5000 mg/kg in gypsum it will be treated as hazardous as per schedule II of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008. These chemicals leach to soil and water when stacked in open and exposed to rain. Fluoride and acid in the Phospho-gypsum has high probability of getting leached to soil and water bodies thus, its safe handling is of utmost importance for prevention of soil and water contamination.

At the same time, Phospho-Gypsum has various utility in the field of agriculture for neutralizing alkalinity and cement manufacturing as a raw material. Utilization of this waste product in the above process offers opportunities for relieving pressure on environment as well as recovering economic value from the waste.

It is thus imperative that this bulk waste should be transported and handled properly at intermediate locations of storage before it reaches its destination for end use. Stack yards and railway-sidings are the bulk handling points which pose significant risk of contamination, thus needs special attention for precautionary measures while handling gypsum.

**These guidelines are prepared for adoption by railway sidings and stacking yards meant for handling gypsum from phosphatic fertilizer plant, for prevention of environmental degradation during handling, storage and transportation of gypsum.**

**2.0 DEFINITIONS**

**i) Stack yard**

Stack yard means gypsum stack yard over an area, which is used for receipt and storage of gypsum either for a short period or long period before despatch. However, this would not include stacking inside plant premises where it is generated / used.

*Atsada*  
*Snp*  
Deputy Collector(Judicial)  
Collectorate, Cuttack

December 2013



ii) **Railway siding:**

A railway siding is a place / area which is used to receive, temporarily store and load / unload gypsum in rakes before despatch.

**3.0 LOCATION**

- 3.1 Location of the stack yard should be such that there is no public inconvenience for parking or movement of vehicles.
- 3.2 The applicant shall obtain a NOC from Sarpanch following a gram sabha if it is proposed in a rural area or obtain NOC from the concerned ULB in case of urban area.

**4.0 FACILITY**

The following facilities shall be provided in railway siding and stack yard

- 4.1 Leachate collection and treatment facility shall be provided to collect any leachate and/or run-off and then the leachate or run off will be adequately treated to meet the following standards as notified under Environment (Protection) Act, 1986.
  - pH - 5.5 - 8.5
  - Fluoride (F) - 2.0 mg/l.
- 4.2 Phospo-Gypsum shall be stored on impervious surface either lined or concreted as per the construction guidelines in succeeding section-5.0.
- 4.3 Storage shed will be provided with a roof in those railway siding and stack yard operating during 15<sup>th</sup> June to 31<sup>st</sup> October, so as to protect gypsum from being exposed to rain. The storage capacity shall be adequate to store an inventory of at least seven (07) days.
- 4.4 Washing bay shall be provided to wash the wheels of the vehicles used for transportation of gypsum and the wastewater shall be treated in the treatment plant to meet the standard stipulated at point No.4.1.
- 4.5 Surface water drainage system shall be provided to remove all storm water during monsoon.

**5.0 CONSTRUCTION**

**5.1 LINER PROVISION**

- A single liner at the base and side of the siding and stack yard shall be provided to make the site of storage impervious, so that leachate is prevented to contaminate groundwater. This will have the following minimum specification:

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

December 2013



- Compacted clay / compacted amended soil of thickness = 450 mm, with coefficient of permeability  $k = 10^{-7}$  cm / sec at the bottom.
- HDPE liner of thickness = 1.5 mm above the compacted clay / amended soil evenly laid down and properly anchored to prevent any slippage.
- Compacted clay / compacted amended soil of thickness = 300 mm with coefficient of permeability  $k = 10^{-2}$  cm / sec as the top layer.

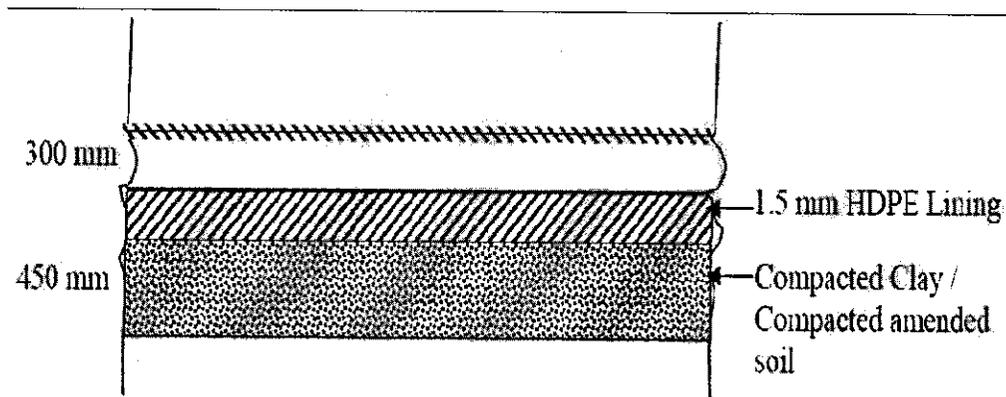


Figure-1: Cross Sectional view of the Liner Provision

OR

**CONCRETING**

- The storage surface of the siding and stack yard shall be concreted with M25 grade concrete (Main Course of 150mm minimum thickness and wearing coat of 75mm minimum thickness) over a sub-base course with surface drainage and collection system.
- 5.2 A boundary wall of at least 3 meter height shall be constructed along the periphery of the gypsum stack yard to prevent the fine particles from being carried away with air.
- 5.3 Leachate collection tank shall be constructed taking the following in to consideration.
- Average rainfall of 50mm/hr shall be considered for designing the drains and leachate collection.
  - The leachate collection tank shall have adequate capacity to store at least 5-6 hour of heavy rainfall.

*Attested*  
*[Signature]*  
 Deputy Collector(Judicial)  
 Collectorate, Cuttack

December 2013

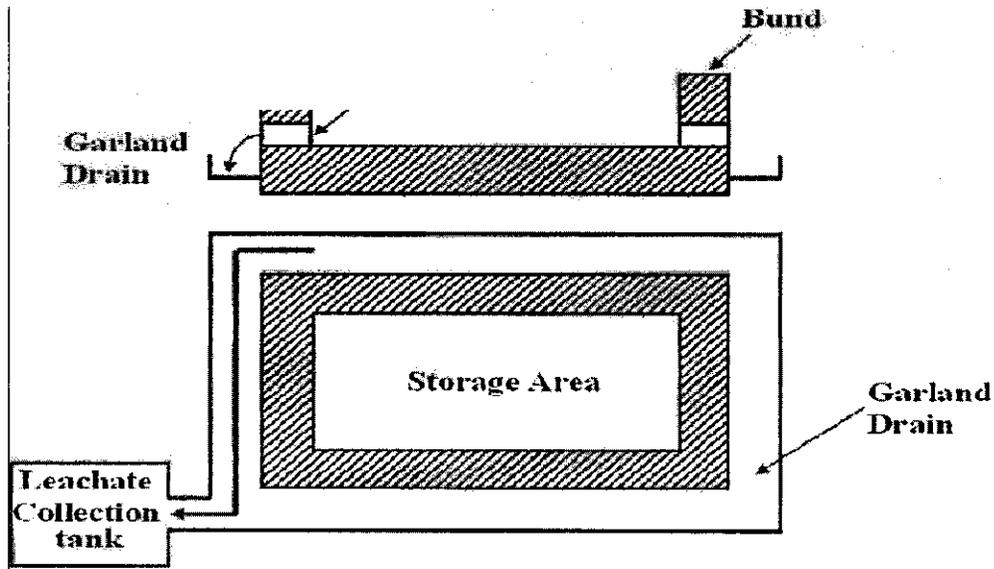


Figure-2: Schematic diagram of the storage area and other facilities

5.4 All entry points internal roads and loading / unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimize potential for dust generation and off-site impact.

**6.0 OPERATING PRACTICE**

- 6.1 Under normal circumstances all activities like stacking, loading and unloading of gypsum in open at the intermediate transit points shall be suspended during 15<sup>th</sup> June and 31<sup>st</sup> October. During this period gypsum can be transported directly from gypsum pond of the generating unit to point of use.
- 6.2 However units having covered shed can handle gypsum during 15<sup>th</sup> June to 31<sup>st</sup> October with a condition that under no circumstances gypsum shall be stored outside the shed.
- 6.3 The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
- 6.4 During rain stacked gypsum shall be covered with tarpulin sheets to prevent washing during rain.
- 6.5 During transportation of material by trucks / tippers / wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall be transported in safe speed. The trucks / tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
- 6.6 Proper house-keeping at the material storage areas, loading & despatch areas, service facilities, etc., shall be practiced.

4

Revised Guidelines for Development of Basic Infrastructure of Gypsum Handling and Storage on Railway Siding and for Stacking Yard

*Atal Singh*  
*Singh*  
 Deputy Collector(Judicial)  
 Collectorate, Cuttack

ANNUAL RETURNS

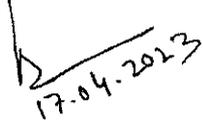
Name of the unit : Nergundi Railway Siding(NRG)  
 Address : Po: Nirgundi  
 Telsil: Tangi  
 Dist: Cuttack  
 Telephone No : 0674-2492945  
 E-mail: : srdcmkur@gmail.com  
 Consent order No : RO/CTC/CTO:24/14/APC/WPC dtd.03.04.2023  
 Consent valid up to : 31/03/2024

Statement of loading at NRG item wise from April 2022 to March- 2023.

Sl No	Months	Type of material	Opening stock	Receipt	Dispatch	Closing stock	Remark
1.	April-22	COAL	---	86984.1	86984.1	---	---
2.	May-22	COAL	---	84004.2	84004.2	---	---
3.	June-22	COAL	---	68471.3	68471.3	---	---
4.	July-22	COAL	---	102946.8	102946.8	---	---
5.	Aug-22	COAL	---	111593	111593	---	---
6.	Sept-22	COAL	---	56629.6	56629.6	---	---
7.	Oct-22	COAL	---	98353.5	98353.5	---	---
8.	Nov-22	COAL	---	71168.3	71168.3	---	---
9.	Dec-22	COAL	---	48563.2	48563.2	---	---
10.	Jan-23	COAL	---	43450.5	43450.5	---	---
11.	Feb-23	COAL	---	62420.8	62420.8	---	---
12.	Mar-23	COAL	---	86705.4	86705.4	---	---

Certified that the above return is for the period from April-2022 to March-2023 at Nergundi (NRG) Railway Station.

Date: 17.04.2023  
 Place: Khurda Road

Signature   
 Designation **Asst. Comml. Manager**  
 [Owner or his authorized signatory]  
**E. Co. Rly., Khurda Road**

*Attested*  
  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

ANNUAL RETURNS

Name of the unit : Nirgundi Railway Siding(NRG)  
 Address : Po: Nirgundi  
 Telsil: Tangi  
 Dist: Cuttack  
 Telephone No : 0674-2492945  
 E-mail: : [srdemkur@gmail.com](mailto:srdemkur@gmail.com)  
 Consent order No : RO/CTC/CTO:24/14/APC/WPC  
 Consent valid up to : 30/03/2023

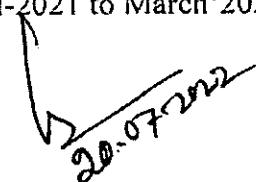
State of loading at NRG item wise from April 2021 to March 2022.

Sl No	Months	Type of material	Opening stock	Receipt	Dispatch	Closing stock	Remark
1.	April-21	COAL	---	---	NIL	---	---
2.	May-21	COAL	---	---	NIL	---	---
3.	June-21	COAL	---	---	44317.5	---	---
4.	July-21	COAL	---	---	10945.5	---	---
5.	Aug-21	COAL	---	---	33643.8	---	---
6.	Sept-21	COAL	---	---	25873.5	---	---
7.	Oct-21	COAL	---	---	44916.7	---	---
8.	Nov-21	COAL	---	---	43043.9	---	---
9.	Dec-21	COAL	---	---	44513.6	---	---
10.	Jan'22	COAL	---	---	43981.6	---	---
11.	Feb'22	COAL	---	---	60478.5	---	---
12.	Mar'22	COAL	---	---	57361.9	---	---

Certified that the above return is for the period from April-2021 to March'2022 at Nirgundi (NRG) Railway Station.

Date:20/07/22

Place: Khurda Road

Signature   
 Designation Asst. Comml. Manager  
 [Owner or his authorized signatory  
 E. Co. Rly., Khurda Road

*Attested*  
  
 Deputy Collector(Judicial)  
 Collectorate, Cuttack

- 34 -

ANNUAL RETURNS

Name of the unit : Nirgundi Railway Siding(NRG)  
 Address : Po: Nirgundi  
 Telsil: Tangi  
 Dist: Cuttack  
 Telephone No : 0674-2492945  
 E-mail: : [srdemkur@gmail.com](mailto:srdemkur@gmail.com)  
 Consent order No : RO/CTC/CTO:24/14/APC/WPC  
 Consent valid up to : 30/03/2021

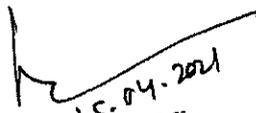
**State of loading at NRG item wise from April 2020 to March 2021.**

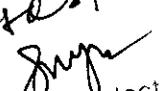
Sl No	Months	Type of material	Opening stock	Receipt	Dispatch in MT	Closing stock	Remark
1.	April-20	Coal/Gypsum	---	---	31101	---	---
2.	May-20	-Do-	---	---	44687.7	---	---
3.	June-20	-Do-	---	---	39628.9	---	---
4.	July-20	COAL	---	---	3992.6	---	---
5.	Aug-20	Coal & Clinker	---	---	19838.5	---	---
6.	Sept-20	-DO-	---	---	19687.7	---	---
7.	Oct-20	-DO-	---	---	32721.9	---	---
8.	Nov-20	Coal/Gypsum	---	---	44098.9	---	---
9.	Dec-20	-Do-	---	---	43262.9	---	---
10.	Jan-21	-Do-	---	---	7941.6	---	---
11.	Feb-21	Coal	---	---	23070	---	---
12.	March-21	Coal/Gypsum	---	---	29550	---	---

Certified that the above return is for the period from April-2020 to March-2021 at Nirgundi (NRG) Railway Station.

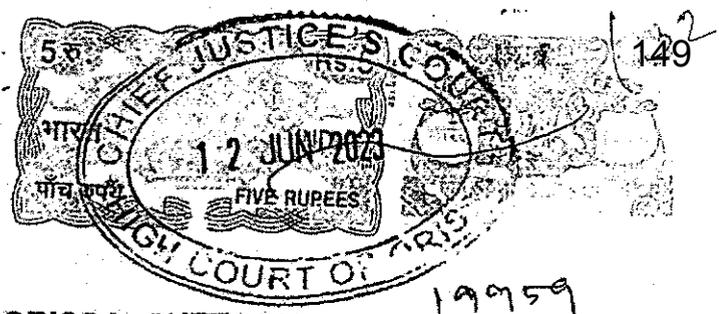
Date: 15/04/2021

Place: Khurda Road

Signature   
 Designation सहायक बाणीज्यिक प्रबन्धक  
 Asst. Comml. Manager  
 [Owner or his authorized signatory]  
 E. Co. Rly., Khurda Road

*Attested*  
  
 Deputy Collector(Judicial)  
 Collectorate, Cuttack

1  
35



IN THE HIGH COURT OF ORISSA, CUTTACK.

(Original Jurisdiction case)

W.P.(C) No. 18867 of 2023

Code No. 28990  
210100

In the matter of :

An application under Article 226 and 227 of the constitution of India.

And

In the matter of:

An application praying for Issuance of preventive directives to the opp.parties more specifically opp.parties no 3 & 4 railway authority to stop and/or to shift Loading/Unloading/dumping of Coal, Gypsum, Kinker, Australia Dust & Iron ore,etc at Nirgundi railway siding from Bilteruan village premises to any other suitable place in order to save and protect health & environment of Bilteruan & other villagers and to prevent health hazards sustained due to Dust, Air, Mud, Water, Soil, Noise pollution through illegal Loading/Unloading/dumping at Nirgundi railway siding just adjacent to the old N.H 42 and to ensure protection of health & environment of Bilteruan & other villagers, in view of apprehended loss.

And

In the matter of :

An application praying for preventive measures against the law violators for the violation of statutory provisions of National pollution prevention law and policy and state pollution control board guidelines with regard to sustainable development of the health & environment of Bilteruan & other villagers.

And.

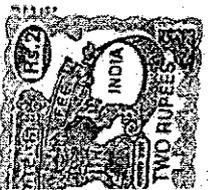
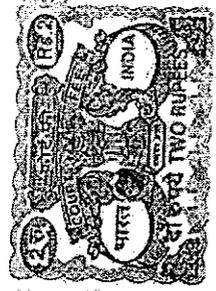
24.6.2023

Surendra Prasad Dhal

Attested  
Smjn

Deputy Collector(Judicial)  
Collectorate, Cuttack

Presented in Court  
12-6-23 B.O.



In the matter of:

Ramesh Chandra Bhoi , aged about 39 years

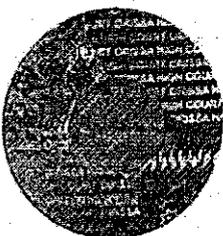
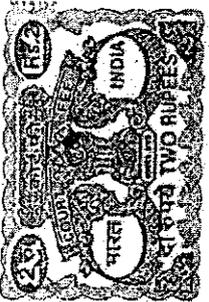
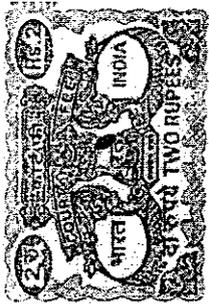
S/o-Late Sitanath Bhoi

Village-Biliteruan, PO-Harianta

PS-Tangi, Dist-Cuttack-754025. .... Petitioner.

**Versus**

1. State of Odisha represented through the secretary Revenue and Disaster Management , Odisha, Bhubaneswar, At/Po-Odisha Secretariate , P.S: Bhubaneswar, Dist :Khurda.
2. Chairman of State pollution Control Board,  
Odisha,Bhubaneswar.(Department of Forest & Environment,  
Government Of Odisha)  
At-Paribesh Bhawan,A/118,Nilakantha Nagar,Unit-VIII  
Bhubaneswar-751012, Dist :Khurda.
3. The Divisional Railway Manager  
East Coast Railway Division, Chandrasekharpur  
Bhubaneswar,Odisha-751017
4. Station Master-cum-Superintendent of Nirgundi Railway Station ,At-  
Nirgundi Railway Station,PO-Harianta,PS-Tangi, Dist-Cuttack-  
754025.
5. Managing Director,  
M/s.Orissa Mining Corporation Ltd. Bhubaneswar,  
OMC House,Bhubaneswar,District-Khurda
6. Collector-cum-District Magistrate,Cuttack.  
At/Po/Dist- Cuttack.
7. Regional Transport Officer, Cuttack,  
At/PO-Chandinichowk Dist-Cuttack.
8. Tahasildar,Tangi Choudwar Tahasil,Jagatpur  
At/Po/Ps- Jagatpur,Dist- Cuttack



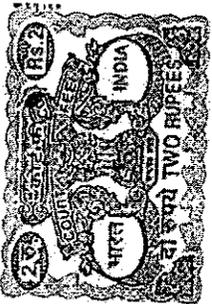
*Attested*  
*by*  
Deputy Collector(Judicial)  
Collectorate. Cuttack

9. Kirtan Nanda Panda aged about 61 years S/o-Late Gouranga Charan Panda M/S. Panda & Brothers, At-Manguli, Po-Harianta,Ps-Tangi,Dist-Cuttack-754025.

10. Jayant Kumar Pradhan aged about 52 years, Proprieter of Pradhan & Pradhan Transport, At/Po-Sikharpur, Ps- Madhupatna,Dist-Cuttack-753003.

(9 & 10 are Transporters and Commission Agents)

.... Opposite Parties.



*Attested*  
*Smr*  
Deputy Collector(Judicial)  
Collectorate, Cuttack

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18867 of 2023

Ramesh Chandra Bhoi

..... Petitioner  
Mr. P.C. Mishra, Advocate

-Versus-

State of Odisha and Others

..... Opposite Parties  
Ms. S. Mishra, ASC

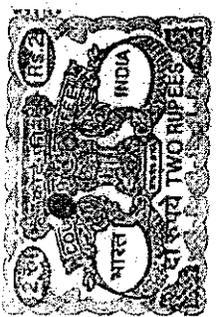
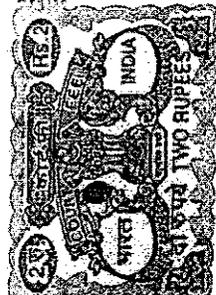
CORAM:  
MR. JUSTICE R.K. PATTANAİK  
ORDER  
21.06.2023

Order No.

01. 1. Heard learned counsel for the petitioner and Ms. Mishra, learned ASC for the State.

2. Instant writ petition is filed by the petitioner for a direction to the opposite parties and in particular, opposite parties Nos.3 and 4 to stop loading/unloading/dumping of coal, iron ore etc. at Nirgundi Railway siding situate adjoining the concerned village and shift it to some other place in order to save and protect the health and environment of the locality.

3. Learned counsel for the petitioner submits that opposite party Nos.9 and 10 are assigned with the siding work for which there has been environmental pollution and therefore, such loading/unloading / dumping at the railway siding is required to be removed to some other suitable place. It is also claimed that representation has been submitted to the Chairman, State Pollution Control Board, Odisha, Bhubaneswar and to other authorities under Annexure-1,



*Attested*  
*[Signature]*

Deputy Collector(Judicial)  
Collectorate, Cuttack

however, no action has been taken thereon and hence, necessary direction may perhaps be issued in that regard.

4. Considering the limited prayer, Ms. Mishra, learned ASC for the State submits that the representation under Annexure-1 may be directed to be examined for a decision by the authority concerned.

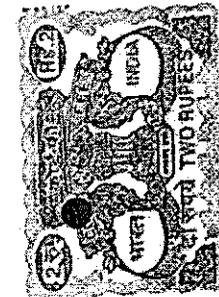
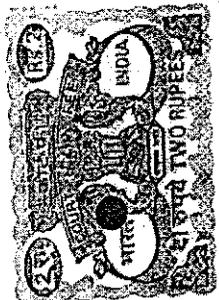
5. Without expressing anything on merits of the case, the Court is of the view that since the petitioner has in the meantime submitted a representation under Annexure-1, which is also addressed to opposite party No.2, the same should be examined by the latter for a decision according to law keeping in view the grievance therein which would serve the purpose and advance the cause of justice.

6. Accordingly, it is ordered.

7. In the result, the writ petition stands disposed of with a direction to opposite party No.2 to consider and examine the representation dated 3<sup>rd</sup> March, 2023 under Annexure-1 and thereafter to pass necessary order after providing due opportunity of hearing to him as well as the affected parties and to complete the entire exercise as soon as possible preferably within a period of six weeks from the date of receipt of a copy of this order.

8. A certified copy of this order be granted as per rules.

Sd/- R.K. Pattanai, J



A handwritten flourish or signature mark at the bottom center of the page.

Attested  
*[Signature]*



EPABX: 2561909/2562847  
Tel: 2562822, 2560955  
Email: [Paribesh1@ospcboard.org](mailto:Paribesh1@ospcboard.org)  
Website: [www.ospcboard.org](http://www.ospcboard.org)

## STATE POLLUTION CONTROL BOARD, ODISHA

(DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA)  
Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,  
Bhubaneswar - 751 012, INDIA

No. 13437

Date: 24.08.2023

VII - L - HC - 1598

Speed Post

### ORDER

WHEREAS you have submitted the certified copy of the order dtd.21.06.2023 of the Hon'ble High Court of Orissa in WP© No.18867/2023 filed by Mr. Ramesh Chandra Bhoi, the petitioner along with a copy of writ petition to the Chairman, State Pollution Control Board, Odisha vide your representation dtd.12.07.2023, which was received on dtd.13.07.2023.

AND WHEREAS the Hon'ble High Court of Orissa vide their order dtd.21.06.2023 while disposing the aforesaid writ petition at the stage of admission directed the Chairman, SPC Board, Odisha, Opp. Party No.2 to consider and examine the representation dtd.03.03.2023 under Annexure-1 of the writ petition and thereafter to pass necessary orders after providing due opportunity of hearing to the petitioner as well as affected parties and to complete the entire exercise within a period of six weeks from the date of receipt of the copy of the order.

AND WHEREAS your representation dtd.03.03.2023 at Annexure-1 of the writ petition has been duly examined by the officials of Regional Office, SPC Board, Cuttack by carrying out inspection on dtd.28.07.2023.

AND WHEREAS the copy of order dtd.21.06.2023 of the Hon'ble High Court of Orissa, copy of representation dtd.03.03.2023 at Annexure-1 of the writ petition and copy of Inspection Report of the Regional Office, SPC Board, Cuttack was forwarded to you along with other affected parties vide Board's letter No.12779 dtd.10.08.2023 with a request to attend the personal hearing to be taken up by the Chief Secretary-cum - Chairman, SPC Board in the Conference Hall of the Chief Secretary, Lok Seva Bhawan, Bhubaneswar at 12 Noon on 22.08.2023. In the letter, it has also been requested to submit your views alongwith written submission, if any.



AND WHEREAS, the personal hearing was held on the scheduled date and time in presence of you as well as the affected parties i.e. Opp. Parties No.9 and 10, the officials of the East Coast Railway, Khurda Road Division and officials of SPC Board, Odisha.

AND WHEREAS during the personal hearing, you have submitted before the Chairman that due to operation of the Railway Siding at Nergundi, there is dust, air, water, noise and soil pollution and thereby you are affected by the same and prayed for shifting of the said Railway Siding to some other suitable location. It is also submitted by you that the Railway Siding of Nergundi, which has been established in violation of the Siting Guidelines prescribed by the SPC Board on dtd.16.04.2010 namely "*Guidelines for Environmental Management in Mineral Stack Yards and Railway Sidings*" particularly para-4 of the said guidelines. Copy of the said guidelines has also been annexed as Annexure-2 of the writ petition.

AND WHEREAS the officials of the Regional Office, SPC Board, Cuttack during inspection on dtd.28.07.2023 have dealt this aspect and observed that the siting condition relied upon by you at Annexure-2 of the writ petition is only applicable to Mineral Stack Yard and not for Railway Siding. Otherwise also the said guidelines under the Column at para-2 – *Applicability* provides that "*The railway-sidings, stack-yards and clusters of stack-yards of minerals, which are already established and operating prior to the date of Board's Resolution i.e. 16.02.2008 are required to only obtain consent to operate from the Board*".

AND WHEREAS Sri Amitesh Anand, Senior Divisional Commercial Manager, East Coast Railway, Khurda along with Mohammed Zakiruddin, Commercial Inspector during the personal hearing made a power point presentation on the action plan for Nergundi Goods Siding of East Coast Railway, Khurda Road Division, which shows that the date of operation of the Railway Siding is much prior to 16.02.2008 i.e., the formation of guidelines by the SPC Board, Odisha and therefore, they are not required to obtain Consent to Establish from the SPC Board and only Consent to Operate is necessary for the Railway Siding under the provisions of Section-25/26 of Water (PCP) Act, 1974 and Section-21 of the Air (PCP) Act, 1981. It is also further submitted by Sri Anand that they have spent Rs. 1.5 Crore in implementing several pollution control measures in the year 2016, which has been dealt in the Action Plan. That apart, recently the following pollution control measures are also taken:

- (i) Plantation activity done regularly

-42-

- (ii) Temporary boundary wall – Available
- (iii) Separate entry has been provided towards CTC end observing all safety norms.
- (iv) Second bore well – Available in the goods shed area for sprinkling of waters from R/S side.
- (v) Fog mist spray – 02 Nos. of Fog Cannon dust suppression system has been procured to tackle the problem of air borne dust particles generated by goods shed activity and bulk material handling.

In addition to this Sri Anand submitted that they have proposed in the action plan for long term pollution control measures as detailed in the said action plan and approval of the budget plan is under consideration by the railway authority. Copy of the Long Term Pollution Control Measures referred above is enclosed as ANNEXURE-A.

AND WHEREAS the officials of Regional Office, SPC Board, Cuttack in the inspection report carried out on 28.07.2023 have also indicated that the Nergundi Railway Siding has taken the following air pollution control measures to control fugitive emission in the siding area.

- (i) The railway siding has provided boundary wall of 3 meter height and 750 meters length at both side of the siding area.
- (ii) The railway siding area has been concreted to reduce fugitive emission due to movement of vehicles during handling of materials.
- (iii) Moveable Rotary water sprinklers of 25 numbers have been provided inside the siding area for fugitive dust suppression during storage and handling of materials.
- (iv) Four numbers of mobile water tankers of capacity 12 KL (1 No.) and 6 KL (3 Nos.) are used for dust suppression in the railway siding area.

On the day of inspection ambient air quality monitoring was also conducted at two locations of the railway siding i.e. near Pump House and near Station Office Building and the result of analysis report reveals that the concentration of PM<sub>10</sub> was within the prescribed standard. Copy of the said report has already been communicated to you in the letter No.12779 dtd.10.08.2023 along with the inspection report.

AND WHEREAS the Inspecting Officers after carrying out the inspection on dtd.28.07.2023 have made the following conclusion.

Attested

Deputy Collector (Judicial)  
Collectorate, Cuttack

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- a. The guideline dtd.16.04.2010 annexed with Annexure-2 of the writ petition, so far as sitting consideration at para-4 of the guideline is not applicable in the instant case since the sitting consideration is only applicable for mineral stack yard and not for railway siding.
- b. Further, the "Guideline for environmental management in mineral stack yards and railway sidings" was first issued by the Board vide letter No.9718, dtd.24.04.2008 and subsequently the guideline was amended on 16.04.2010. However on verification of record it was observed that Nergundi Railway Siding is in operation prior to the formation of the first guideline.
- c. As per the para-2 of the guideline "the railway siding, stack yards and clusters of stack yards of minerals, which are already established and operating prior to the date of Board's Resolution i.e. 16.02.2008 are required to only obtain Consent to Operate from the Board". Accordingly, the Nergundi Railway Siding has obtained its first consent to operate from the Board vide letter No.254 dtd.02.02.2013 and it is operating with valid consent to operate from the Board.

AND WHEREAS the Hon'ble NGT, EZB, Kolkata is also in seisin of the matter regarding illegal operation of stack yard of the railway siding at Nergundi by the East Coast Railway and the committee constituted by the Hon'ble Tribunal comprising of representative of SPCB, CPCB, Senior Rank Officer, Khurda Division and District Magistrate or his nominee not below the rank of Addl. District Magistrate will visit the site and submit their report. The Collector & DM, Cuttack, who is the Nodal Officer, has fixed the date of inspection to 25.08.2023 and the matter is posted to dtd.06.09.2023 for further hearing.

NOW THEREFORE, in pursuance of direction dtd.21.06.2023 of the Hon'ble High Court of Orissa, the representation dtd.03.03.2023 at Annexure-1 of the writ petition, copy of inspection report of officials of Regional Office, Cuttack carried out on dtd.28.07.2023 and after hearing the submission of the respective parties and after going through the guidelines formulated by the SPC Board, Odisha annexed as Annexure-2 of the writ petition, the following decisions are taken.

- (i) So far as the prayer of the petitioner for shifting of the railway siding to some other suitable location is not considered since the railway siding is established much prior to 16.02.2008 i.e. the formation of guidelines by

Attested  
Signature

Deputy Collector (Judicial)  
Collectorate, Cuttack

OSPCB-LEGAL-MISC-0001-2023/1/2023

-44-

the SEC Board and the siting condition stipulated in the said guidelines is of the mineral stack yards and not for railway siding.

- (ii) But keeping in view the environmental aspect, it has been decided to issue appropriate direction to the railway authority to implement the long term measures as indicated in the Action Plan for Nergundi Goods Siding annexed as ANNEXURE-A for abundant protection and further improvement of the environmental quality of the area in the public interest.
- (iii) OSPCB shall monitor the progress of the pollution control measures at least once on random basis in every quarter for next one year/ for a period as decided by the Board and take appropriate measures in case of violations of conditions/ guidelines prescribed by the State Pollution Control Board.



Chief Secretary and Chairman

Encl: As above

TO

Ramesh Chandra Bhoi  
S/o- Late Sitanath Bhoi  
Village - Bilteruan, PO - Harianta  
PS - Tangi, Dist - Cuttack  
Odisha - 754025

MEMO NO. 13438 / Date 24.08.2023

By Speed Post

Copy along with copy of enclosure forwarded to The Sr. Divisional Commercial / KUR, Office of the Divisional Railway Manager (Commercial), East Coast Railway, Khurda Road Division, Jatni, Dist-Khurda, Odisha - 752050 / Kirtan Nanda Panda, S/o- Late Gouranga Charan Panda, M/s. Panda & Brothers, At - Manguli, PO - Harianta, PS - Tangi, Dist - Cuttack, Odisha - 753003 / Sri Jayant Kumar Pradhan, At/Po-Sikharpur, PS-Madhupata, Dist-Cuttack-03 Odisha for information and necessary action.

Encl: As above.

Attested



Deputy Collector (Judicial)  
Collectorate, Cuttack



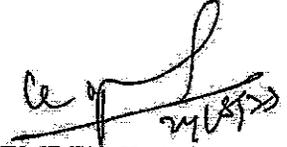
MEMBER SECRETARY

MEMO NO. 13439 / Date 24.08.2023

By Speed Post

Copy along with copy of enclosure forwarded to the Regional Officer, SPC Board, Cuttack for information and necessary action.

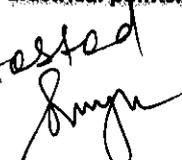
Encl: As above.

  
MEMBER SECRETARY

*Attested*  
*Smyr*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

ANEXURE - ALONG TERM POLLUTION CONTROL MEASURES

S.No.	Facilities	Details of Required minimum/basic infrastructure/facilities
1	Platform / Wharf	Development of handling area: RCC loading / unloading PF with Cross slopping of wharf to avoid stagnation of water in the platform.
2	Goods shed Office	1) Proper goods office is required with CGS room (6 X 5 Mtr), FOIS room (5 X 4 Mtr), record room (5 X 4 Mtr), meeting hall (10 X 5 Mtr) with attached toilet & bathroom. 2) Modular furnitures, Cabinets for records, electric fittings etc 3) Air conditioning, water filter etc.
3	Pucca Circulating area	RCC circulating area within the goods shed with drainage and lighting facility for better truck mobility.
4	All weather approach road	Construction of Approach road: Three lane RCC Road with drainage and lighting facility
5	Boundary Wall	It is required to demarcate the goods shed premises by constructing boundary wall all around the premises along with security room at entry/ exit gate.
6	Drainage system	Provision of RCC drain adjacent to boundary wall & loading platform along with the track
7	Water Sprinkler	Adequate nos. of Water Sprinklers with Underground pipeline connection at all loading platforms and Underground sump for sprinklers.
8	Plantation	Plantation (3000 nos of plant) around goods shed area & approach road to prevent fugitive dust
9	Dust screen wall	Provision of dust screen walls (wind breaking barriers along with geo-net screens) along periphery of the premises with adequate height towards station building.
10	Sedimentation tank	Provision of Sedimentation tank towards pollution control measures.
11	Merchant room	Merchant room (6 X 5 Mtr) with vitrified tiling, modern toilet, wash room, veranda, drinking water, air conditioning, corporate style durable furniture, electric fittings etc along with Challan room (5 X 4 Mtr)
12	Labour rest room	1) Labour rest room (15 X 8 Mtr) with Toilet, wash room, Water facility with kitchen and dining facility. 2) Construction of one dress changing room (6 X 5 Mtr) with attached toilet, wash room, drinking water for ladies labourers
13	Drinking Water for labourers	1) Drinking Water booth at regular frequency of the goods shed. 2) Provision of Cold drinking water.
14	Open Taps for Bathing	Required raised water taps at both end of the platforms.
	Pump House	Required to upgrade with water storage & waste storage.
15	Lighting	Two Nos of additional high mast lights required for proper illumination of goods shed
16	Parking shed	For parking of 100 Nos of cycles/ two wheelers of labourers.
17	Wagon Repair Room	Wagon repair room (6 X 5 Mtr) is required for stacking of tarpollines, bamboos, sheets etc
18	CCTV (IP Based)	1) Installation of adequate nos. of CCTV which will cover the entire goods sheds and its circulating area and will remain functional 24X7 for surveillance of loading, stacking of consignments. 2) Installation of CCTV in the entry /exit route of goods line with lighting facility for detection of uneven loading.
19	Automated Wheel washing System	Automated Wheel washing System to be provided at the exit route towards pollution control measures. 1) It is required to install Two Nos of Fog cannon dust suppression system to tackle the problem of airborne dust particles generated by goods shed activities and bulk material handling with necessary electrical points. 2) Provision of 2 Nos of Ride-on Electrical Road Cleaning Machine/Road Sweeper for Parking Lot, platform surface etc. 3) Provision of 2 Nos of portable movable ladder for door closing towards yard. 4) Provision of mechanized handling facility i.e. 02 Nos. of portable conveyor belt for handling of baggage consignments with necessary electrical points. 5) Provision of Track cleaning machine with shed i.e. JCB Skid steer loader for cleaning of track.
20	Machinery	

Attested  
  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

Tel: 0671-2314255  
E-mail: rospcb.cuttack@ospcboard.org  
Website: www.ospcboard.org



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 2462 /SY-755

Date 24.12.2021

**OFFICE MEMORANDUM**

In consideration of the online application No.3903284 for obtaining Consent to Establish for M/s. SENDOZ IMPEX LIMITED, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Stacking of following mineral with quantity:

**Stacking of Coal of quantity 22,500 MT at any point of time**

**At: Mouza : Alana on Plot No. 287 & 310 of Khata No. 142/24 over an area of Ac. 0.66 dec. & Ac. 1.84 dec. respectively), Plot No. 218 of Khata No. 142/43 over an area of Ac. 0.42 dec., Plot No. 286 of Khata No. 21 over an area of Ac. 0.20 dec. (Total Stock yard area of Ac. 3.12 dec), Ps: Choudwar, Tahasil: Tangi- Choudwar in the district of Cuttack with the following conditions.**

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the product, method of stacking and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence stacking activities for the proposal within a period of five years from the date of issue of this consent to establish order. If the proponent fails to commence stacking activities for the proposal within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The unit shall apply for grant of consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of stacking and obtain Consent to Operate from this Board.
3. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.

*A. K. Das*  
*Das*  
Deputy Collector (Judicial)  
Collectorate, Cuttack



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**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Industry shall undertake plantation of indigenous species of at least two rows all along the plant boundary and in vacant spaces.
3. Unit should not stack any materials within 100 meters from National Highway and necessary space should be provided within its stack yard premises for parking of trucks / Tippers etc. to be used for transportations to avoid any parking on NH & subsequent traffic jam.
4. If the unit shall establish stack yard in a cluster and collectively liable for complying with the conditions stipulated in the guide line for environmental management in mineral stack yard.
5. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
6. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.

**B. WATER POLLUTION:**

1. The stacking areas (bays) should be concreted / stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
2. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. Unit has to provide proper Toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate Cuttack



**C. AIR POLLUTION:**

1. The unit has to provide 3 meter height boundary wall all along its boundary to prevent the material getting air borne and the height of material within storage areas must be kept below the height of the boundary wall.
2. The whole stack yard should be divided into number of bays with at least 2 feet height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
3. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use or fitted with Automatic fixed type water sprinkling systems.

**D. SOLID & HAZARDOUS WASTE:**

1. The unit shall dispose the solid wastes, generated if any, in an environmentally friendly manner and in no case such waste shall be disposed of outside of its premises.

*Ranshini*

REGIONAL OFFICER

To,

Mr. Siddharth Poddar, Director,  
M/s. Sendoz Impex Limited,  
At: 634, Marshall House,  
33/1, N.S. Road,  
West Bengal- 700001

Memo No. 2463 / Dtd. 24.12.2021

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. General Manager, District Industries Centre, Cuttack
4. Mining Officer, Cuttack Circle, Cuttack
5. Copy to Guard file.

*Ranshini*

REGIONAL OFFICER

*Attested*  
*Sujn*

Deputy Collector (Judicial)  
Collectorate, Cuttack

Tel: 0671-2314255  
E-mail: rospcb.cuttack@ospcbboard.org  
Website: [www.ospcbboard.org](http://www.ospcbboard.org)



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 2179 /SY-705

Date 29/11/18

**OFFICE MEMORANDUM**

In consideration of the online application No. 2332074 for obtaining Consent to Establish for M/s. Godavari Commodities Limited, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Stacking of following mineral with quantity:

Stacking of Coal of quantity 6,225 MT at any point of time

On Plot No. 330 and 332 of Khata No. 8 and No. 60, respectively (Stock yard area of 0.83 Acres), Mouza : Alana, Po: Manguli, Tahasil: Tangi-Choudwar, PS: Choudwar in the district of Cuttack with the following conditions.

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the product, method of stacking and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence stacking activities for the proposal within a period of five years from the date of issue of this consent to establish order. If the proponent fails to commence stacking activities for the proposal within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The unit shall apply for grant of consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of stacking and obtain Consent to Operate from this Board.
3. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.

*Attested*  
*[Signature]*  
Deputy Director (Regional)  
Collectorate, Cuttack



**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Industry shall undertake plantation of indigenous species of at least two rows all along the plant boundary and in vacant spaces.
3. Unit should not stack any materials within 100 meters from National Highway and necessary space should be provided within its stack yard premises for parking of trucks / Tippers etc. to be used for transportations to avoid any parking on NH & subsequent traffic jam.
4. If the unit shall establish stack yard in a cluster and collectively liable for complying with the conditions stipulated in the guide line for environmental management in mineral stack yard.
5. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
6. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.

**B. WATER POLLUTION:**

1. The stacking areas (bays) should be concreted / stone pitched with proper gradient to channelize the runoff into storm drain and to prevent ground water contamination.
2. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. Unit has to provide proper Toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack



**C. AIR POLLUTION:**

1. The unit has to provide 3 meter height boundary wall all along its boundary to prevent the material getting air borne and the height of material within storage areas must be kept below the height of the boundary wall.
2. The whole stack yard should be divided into number of bays with at least 2 feet height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
3. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use or fitted with Automatic fixed type water sprinkling systems.

**D. SOLID & HAZARDOUS WASTE:**

1. The unit shall dispose the solid wastes, generated if any, in an environmentally friendly manner and in no case such waste shall be disposed of outside of its premises.

*[Signature]*  
29/11/18  
REGIONAL OFFICER

To,  
Sri Kamal Singh Bhutoria, Director,  
M/s. Godavari Commodities Limited  
At: Alana, Po: Manguli,  
Dist: Cuttack

Memo No. 2/80 / Dtd. 29/11/18

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. General Manager, District Industries Centre, Cuttack
4. Mining Officer, Cuttack Circle, Cuttack
5. Copy to Guard file.

*[Signature]*  
29/11/18  
REGIONAL OFFICER

*Attested*  
*[Signature]*  
Deputy Collector(Judicial)  
Collectorate, Cuttack



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 2147 /SY-745

Date 15/11/2021

**OFFICE MEMORANDUM**

In consideration of the online application No.3837001 for obtaining Consent to Establish for **M/s. GODAVARI COMMODITIES LIMITED**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Stacking of following mineral with quantity:

**Stacking of Coal of quantity 7,500 MT at any point of time**

At: Mouza :Alana On Plot No. 334/410 & 336 of Khata No. 147/81 over an area of Ac. 0.30 dec. & Ac. 0.05 dec. respectively, Plot No. 333/402, 335 & 339 of Khata No. 147/72 over an area of Ac. 0.18 dec., Ac. 0.07 dec. & Ac. 0.02 dec. respectively Plot No. 337 & 340 of Khata No. 37 over an area of Ac. 0.07 dec. & Ac. 0.31 dec. respectively (Total Stock yard area of Ac. 1.00 dec), Ps: Choudwar, Tahasil: Tangi- Choudwar in the district of Cuttack with the following conditions.

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the product, method of stacking and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence stacking activities for the proposal within a period of five years from the date of issue of this consent to establish order. If the proponent fails to commence stacking activities for the proposal within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The unit shall apply for grant of consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of stacking and obtain Consent to Operate from this Board.
3. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack



**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Industry shall undertake plantation of indigenous species of at least two rows all along the plant boundary and in vacant spaces.
3. Unit should not stack any materials within 100 meters from National Highway and necessary space should be provided within its stack yard premises for parking of trucks / Tippers etc. to be used for transportations to avoid any parking on NH & subsequent traffic jam.
4. If the unit shall establish stack yard in a cluster and collectively liable for complying with the conditions stipulated in the guide line for environmental management in mineral stack yard.
5. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
6. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.

**B. WATER POLLUTION:**

1. The stacking areas (bays) should be concreted / stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
2. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. Unit has to provide proper Toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.

*Attestd*  
*By*  
Deputy Collector (Judicial)  
Collectorate, Cuttack



### C. AIR POLLUTION:

1. The unit has to provide 3 meter height boundary wall all along its boundary to prevent the material getting air borne and the height of material within storage areas must be kept below the height of the boundary wall.
2. The whole stack yard should be divided into number of bays with at least 2 feet height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
3. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use or fitted with Automatic fixed type water sprinkling systems.

### D. SOLID & HAZARDOUS WASTE:

1. The unit shall dispose the solid wastes, generated if any, in an environmentally friendly manner and in no case such waste shall be disposed of outside of its premises.

*Paashini*

REGIONAL OFFICER

To,

Sri Kamal Sing Bhutoria, Whole-Time Director,  
M/s. Godavari Commodities Limited,  
At: Das House, Near Saraswati Sishu Mandir,  
Po: Nayabazar,  
Nuapada, Balisahi,  
Dist: Cuttack

Memo No. 2148 / Dtd. 15/11/2021

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. General Manager, District Industries Centre, Cuttack
4. Mining Officer, Cuttack Circle, Cuttack
5. Copy to Guard file.

*True copy  
Attached  
Imp*

Deputy Collector (Judicial)  
Collectorate, Cuttack

*Paashini*

REGIONAL OFFICER

**Guide lines (To be complied along with special conditions)**

1. All entry point internal roads and loading / unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (e.g. concrete or bitumen) and be cleaned regularly to minimize dust generation potential.
2. A boundary wall of at least 3 meter height shall be constructed along the periphery of the mineral stack yard to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
4. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use, or fitted with Automatic Water Sprinkling / Dry fog systems.
5. A green belt of at least 15 m. width shall be developed with immediate effect all around the perimeter of any material storage and loading areas to prevent adverse impact on surrounding areas.
6. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers / trucks.
7. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads.
8. Proper house keeping at the material storage areas, loading & dispatch areas, service facilities, etc. shall be practiced.
9. Sprinkler systems must be maintained in an operable condition at all times.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
11. Wheel wash facilities are to be provided to minimize mud and dust track-out from unpaved approach roads to main paved and/or public roads.
12. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne. Appropriate transfer chutes shall be provided at material discharge points at material storage area, loading points etc. to minimize the discharge height and spread of air borne dust.
13. Appropriate preventive measures shall be taken for control of fire hazards at the stack yard / railway siding handling coal.
14. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
15. Smoke emission from heavy duty vehicle operating in the stack yard / railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
16. Use of high pressure horns in the heavy duty vehicles operating in the mineral stack yard / railway siding shall be avoided.
17. Noise level should remain within the ambient noise standard.
18. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for industrial and mixed used area under EP Act, 1986.
19. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specification.

*Assessed*  
*Srinivas*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

P. T. O

- 21. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for industrial and mixed used area under E (P) Act, 1986.
- 22. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
- 23. A garland drain is to be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
- 24. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
- 25. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC) certificate.
- 26. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. Trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
- 27. All the materials (more than one) at the stack yard/railway siding shall be stored within a bounded compound or area without inter mixing each other.
- 28. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
- 29. The unit shall submit an annual return to concerned Regional Office in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporating the quantities of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).

*Attestd*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

*[Signature]*  
 REGIONAL OFFICER

Tel: 0671-2314255

E-mail: [rospcb.cuttack@ospcboard.org](mailto:rospcb.cuttack@ospcboard.org)Website: [www.ospcboard.org](http://www.ospcboard.org)

OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 313 /SY-758Date 19.02.2022**OFFICE MEMORANDUM**

In consideration of the online application No. 3957096 for obtaining Consent to Establish for **M/s. GODAVARI COMMODITIES LIMITED**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Stacking of following mineral with quantity:

**Stacking of Coal of quantity 1,000 MT at any point of time**

On Plot No. 348/399 of khata No 147/66, at: Mouza Alana and on plot No. 134 of khata No. of 34, at: mouza Nelia, total area 0.65 acre (as mentioned as per application form and other submitted documents) Tahasil: Tangi- Choudwar in the district of Cuttack with the following conditions.

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the product, method of stacking and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence stacking activities for the proposal within a period of five years from the date of issue of this consent to establish order. If the proponent fails to commence stacking activities for the proposal within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The unit shall apply for grant of consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of stacking and obtain Consent to Operate from this Board.
3. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.

*Attested*  
*Sujn*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. **The unit shall not stack more coal beyond the permissible quantity on aforesaid allowed plot without obtaining prior permission from the Board. The plot No. 348/399 of khata No 147/66, at: Mouza Alana and on plot No. 134 of khata No. of 34, at: mouza Nelia of Tahasil: Tangi- Choudwar are allowed to the unit for continuity of the existing operational plots and new applied plots as required for the mining approval as requested by the unit vide its letter dtd. 16.02.2022.**
3. Industry shall undertake plantation of indigenous species of at least two rows all along the plant boundary and in vacant spaces.
4. Unit should not stack any materials within 100 meters from National Highway and necessary space should be provided within its stack yard premises for parking of trucks / Tippers etc. to be used for transportations to avoid any parking on NH & subsequent traffic jam.
5. If the unit shall establish stack yard in a cluster and collectively liable for complying with the conditions stipulated in the guide line for environmental management in mineral stack yard.
6. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
7. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.

**B. WATER POLLUTION:**

1. The stacking areas (bays) should be concreted / stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
2. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. Unit has to provide proper Toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.

*Attested*  
*[Signature]*

Deputy Collector (Judicial)  
Collectorate, Cuttack



**C. AIR POLLUTION:**

1. The unit has to provide 3 meter height boundary wall all along its boundary to prevent the material getting air borne and the height of material within storage areas must be kept below the height of the boundary wall.
2. The whole stack yard should be divided into number of bays with at least 2 feet height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
3. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use or fitted with Automatic fixed type water sprinkling systems.

**D. SOLID & HAZARDOUS WASTE:**

1. The unit shall dispose the solid wastes, generated if any, in an environmentally friendly manner and in no case such waste shall be disposed of outside of its premises.

*B. B. B. B.*  
REGIONAL OFFICER

To,

Sri Kamal Sing Bhutoria, Whole-Time Director,  
M/s. Godavari Commodities Limited,  
At: Das House, Near Saraswati Sishu Mandir,  
Po: Nayabazar,  
Nuapada, Balisahi,  
Dist: Cuttack

Memo No. 314 / Dtd. 19.02.2022

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. General Manager, District Industries Centre, Cuttack
4. Mining Officer, Cuttack Circle, Cuttack
5. Copy to Guard file.

*B. B. B. B.*  
REGIONAL OFFICER

*Attested*  
*[Signature]*  
Deputy Collector (Judicial),  
Collectorate, Cuttack

Tel: 0671-2314255  
E-mail: rospcb.cuttack@ospboard.org  
Website: www.ospboard.org



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 315 /SY-759

Date 19.02.2022

**OFFICE MEMORANDUM**

In consideration of the online application No. 4007087 for obtaining Consent to Establish for M/s. **GODAVARI COMMODITIES LIMITED**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Stacking of following mineral with quantity:

**Stacking of Coal of quantity 22,425 MT at any point of time**

**At: Mouza Nelia on plot No. 126, 127,130,131 and 133 of Khata No. 69, 190/53, 111, 172 and 140 respectively of total area 2.99 acres (as mentioned as per application form and other submitted documents), Ps: Tangi, Tahasil: Tangi- Choudwar in the district of Cuttack with the following conditions.**

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the product, method of stacking and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence stacking activities for the proposal within a period of five years from the date of issue of this consent to establish order. If the proponent fails to commence stacking activities for the proposal within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The unit shall apply for grant of consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of stacking and obtain Consent to Operate from this Board.
3. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

P.T.O.



**SPECIAL CONDITIONS:**

**A. GENERAL:**

1. This consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Industry shall undertake plantation of indigenous species of at least two rows all along the plant boundary and in vacant spaces.
3. Unit should not stack any materials within 100 meters from National Highway and necessary space should be provided within its stack yard premises for parking of trucks / Tippers etc. to be used for transportations to avoid any parking on NH & subsequent traffic jam.
4. If the unit shall establish stack yard in a cluster and collectively liable for complying with the conditions stipulated in the guide line for environmental management in mineral stack yard.
5. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
6. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.

**B. WATER POLLUTION:**

1. The stacking areas (bays) should be concreted / stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
2. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. Unit has to provide proper Toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.

*Attestud*  
*Smjn*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

P.T.O



**C. AIR POLLUTION:**

1. The unit has to provide 3 meter height boundary wall all along its boundary to prevent the material getting air borne and the height of material within storage areas must be kept below the height of the boundary wall.
2. The whole stack yard should be divided into number of bays with at least 2 feet height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
3. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use or fitted with Automatic fixed type water sprinkling systems.

**D. SOLID & HAZARDOUS WASTE:**

1. The unit shall dispose the solid wastes, generated if any, in an environmentally friendly manner and in no case such waste shall be disposed of outside of its premises.

*Banshin*

**REGIONAL OFFICER**

To,  
**Sri Kamal Sing Bhutoria, Whole-Time Director,**  
**M/s. Godavari Commodities Limited,**  
**At: Das House, Near Saraswati Sishu Mandir,**  
**Po: Nayabazar,**  
**Nuapada, Balisahi,**  
**Dist: Cuttack**

Memo No. 316 / Dtd. 19.02.2022

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. General Manager, District Industries Centre, Cuttack
4. Mining Officer, Cuttack Circle, Cuttack
5. Copy to Guard file.

*Banshin*

**REGIONAL OFFICER**

*Attested*

*Sujy*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

TEL/ FAX: 0671-2314255  
E-mail: rospcb.cuttack@ospboard.org  
Website: www.ospboard.org



OFFICE OF THE REGIONAL OFFICE, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 2476 /SY-755

Date 28-12-2021

**CONSENT ORDER NO. RO/CTC/CTO.89/2021/WPC/APC**

Sub: **Consent for discharge of sewage & trade effluent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of Air (Prevention & Control of Pollution) Act, 1981.**

Ref: Your Online application No. 3923123, dt. 25.12.2021 for consent to operate and this office Consent to establish order issued vide letter 2462/SY-755, dt. 24.12.2021.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. SENDOZ IMPEX LIMITED**

Name of the Occupier & Designation: **Mr. Siddharth Poddar, Director,**

Address: **At: Mouza : Alana on Plot No. 287 & 310 of Khata No. 142/24 over an area of Ac. 0.66 dec. & Ac. 1.84 dec. respectively, Plot No. 218 of Khata No. 142/43 over an area of Ac. 0.42 dec., Plot No. 286 of Khata No. 21 over an area of Ac. 0.20 dec. (Total Stock yard area of Ac. 3.12 dec), Ps: Choudwar, Tahasil: Tangi- Choudwar, Dist. Cuttack, Odisha.**

This consent order is valid for the period up to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1	Stacking of Coal	22,500 MT (At any point of time)

*Attested*  
*Smp*  
Deputy Collector (Judicial),  
Collectorate, Cuttack

P.T.O



**B. Discharge permitted through the following outlet subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard
1	Domestic waste water	Soak pit via septic tank	-	-
2	Run off from stack yard	Natural nallah via settling Tank	-	pH :6.5-8.0 TSS : 100 mg/Lit.

**C. Emission permitted through the following stack subject to the prescribed standard:**

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.		
				PM	SO2	NOx
-	-	-	-	-	-	-

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

**D. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Descripti on of disposal site.
-	-	-	-	-	-	-

*Attested*  
*[Signature]*  
 Deputy Collector(Judicial)  
 Collectorate, Cuttack

Contd.....



CONSENT ORDER

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

Cntd...

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the face where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Cntd...

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at ail times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

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### CONSENT ORDER

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Deputy Collector (Judicial)  
 Collectorate, Cuttack

Contd...

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**F. SPECIAL CONDITIONS (To be complied along with prescribed guide lines):**

1. This consent to operate granted under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Unit shall provide sign Board at main entrance gate clearly displaying Name & address of the Depot, Name of the Occupier, Type of stack yard, Stock Quantity on daily basis, Validity of CTO of SPCB & Mining License.
3. Unit shall maintain the height of boundary wall to 3 meters exists all along the boundary of the yard within 3 months to prevent the material getting air borne & the height of material within storage areas must be kept below the height of the boundary wall.
4. The whole stack yard should be divided into nos. of bays with at least 2ft. height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
5. The unit needs to take necessary action for suppression of dust in approach road. The road shall be put in wet condition.
6. The stacking areas (bays) should be concreted/stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
7. At least 2meter width green belt all along the boundary shall be properly developed and maintained.
8. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
9. The coal storage areas must be covered with Automatic Water Sprinkling systems to control fugitive dust emissions. Water sprinkling systems provided shall be kept all the time in operational conditions to avoid any fugitive dust nuisance. The unit shall ensure about the regular sprinkling and shall produce the documental evidence like electric bills, log book of operating the motor for sprinkling etc. during the time of inspection.
10. Unit has to provide proper toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.
11. Necessary space should be provided within its stack yard premises for parking of trucks/ tippers etc. to be used for transportations to avoid any parking & subsequent traffic jam.

*Attested*  
  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

Contd.....

12. The unit shall take action along with the other members of the cluster for compliance of the environmental conditions as specified in the agreement. Violation if any of the conditions shall be treated as a violation of the conditions of the individual units as well as for cluster and Board may take appropriate action for withdrawal of consent to operate.
13. The units has to undertake that, incase of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
14. The unit shall have to submit a declaration by 30<sup>th</sup> April every year that all the pollution control systems are in good condition and are being maintained properly, the emissions and effluent are conforming to the prescribed standard, and all the consent have been complied with.
15. The unit shall submit the annual return in the prescribed format by 30<sup>th</sup> April of every year.
16. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed or to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Encl: Guideline

*Banshi*

REGIONAL OFFICER

To,  
 Mr. Siddharth Poddar, Director,  
 M/s. Sendoz Impex Limited,  
 At: 634, Marshall House,  
 33/1, N.S. Road,  
 West Bengal- 700001

Memo No. 2477 / Dtd. 28.12.2021

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. Mining Officer, Cuttack Circle, Cuttack
4. Copy to Guard file.

*Banshi*

REGIONAL OFFICER

*Attested*  
*Singh*  
 Deputy Collector (Jubbil)  
 Collectorate, Cuttack



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**CONSENT ORDER**

**NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

*Assessed*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack



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Annexure I

**CONSENT ORDER**

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01	1.0	-----	2.0
17	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>6+</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

*Attested*  
*[Signature]*

Deputy Collector (Judicial)  
Collectorate, Cuttack

20	Copper (as Cu) mg/l max.	3.0	3.0	---	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	---	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	---	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	---	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	---	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	---	---	---
27	Sulphide (as S) mg/l max.	2.0	---	---	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	---	5.0
29	Radioactive Materials				
	a) Alpha emitter micro curie/ml. b) Beta emitter micro curie/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	---	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	---	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	---	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	---	---	20 mg/l

*Attested*  
*Onye*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

**GUIDELINES (TO BE COMPLIED ALONGWITH SPECIAL CONDITIONS)**

1. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (i.e. concrete or bitumen) and be cleaned regularly to minimize dust generation potential for dust generating and off site impact.
2. A boundary wall of at least 3 meters height shall be constructed along the periphery of the mineral stockyard to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
4. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use, or fitted with Automatic Water Sprinkling/Dry Fog systems.
5. A green belt of at least 15 m width shall be developed with immediate effect all around the perimeter of any material storage and loading areas to prevent adverse impact on surrounding areas.
6. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads and connecting roads.
7. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc. Shall be practiced.
9. Sprinklers systems must be maintained in an operable condition at all times.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers/mobile water tanker.
11. Wheel wash facilities are to be provided to minimize mud and dust track-out from unpaved approach roads to main paved and/or public roads.
12. All materials shall be stored under cover shed at all times.
13. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
14. Appropriate transfer chutes shall be provided at material discharge points at material storage areas, loading points etc. To minimize the discharge height and spread of air borne dust.
15. Appropriate preventive measures shall be taken for control of fire hazards at the stack yard/railway siding handling coal.
16. Speed limit of dumpers/trucks used for loading/unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
17. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
18. Smoke emission from heavy duty vehicle operating in the stock yard/railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
19. Use of high pressure horns in the heavy duty vehicles operating in the mineral stock yard/railway siding shall be avoided.
20. Noise level should remain within the ambient noise standard.

*Attest*  
*[Signature]*

Deputy Collector(Judicial)  
Collectorate, Cuttack

21. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for industrial and mixed used area under E (P) Act, 1986.
22. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
23. A garland drain is to be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
24. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
25. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC) certificate.
26. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. Trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
27. All the materials (more than one) at the stack yard/railway siding shall be stored within a bounded compound or area without inter mixing each other.
28. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
29. The unit shall submit an annual return to concerned Regional Office in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporating the quantities of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

*[Signature]*  
REGIONAL OFFICER

TEL/ FAX: 0671-2314255  
E-mail: rospcb,cuttack@ospcbboard.org  
Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 891 / SY-705-A

Date 05.04.2023

**CONSENT ORDER NO. RO/CTC/CTO. 62/18/WPC/APC**

Sub: **Consent for discharge of sewage & trade effluent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of Air (Prevention & Control of Pollution) Act, 1981.**

Ref: Your Online application No. 4793247, dt. 16.03.2023 for consent to operate and this office Consent to operate order issued vide letter 606/SY-705, dt. 31.03.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. GODAVARI COMMODITIES LIMITED**

Name of the Occupier & Designation: **Mr. Kamal Singh Bhutoria,  
Whole-Time Director,**

Address: **At: Mouza Alana on Plot No. 330 and 332 of  
Khata No. 8 and No. 60 respectively (Stock  
yard area of 0.83 acres) Ps: Choudwar,  
Tahasil: Tangi- Choudwar, Dist. Cuttack,  
Odisha.**

This consent order is valid for the period up to **30.09.2023.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1	Stacking of Coal	6,225 MT (At any point of time)

*Attested*  
*Singh*

Deputy Collector(Judicial)  
Collectorate, Cuttack

P.T.O



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard
1	Domestic waste water	Soak pit via septic tank	-	-
2	Run off from stack yard	Natural nallah via settling Tank	-	pH :6.5-8.0 TSS : 100 mg/Lit.

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.		
				PM	SO <sub>2</sub>	NO <sub>x</sub>
-	-	-	-	-	-	-

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
-	-	-	-	-	-	-

*Attested*  
*Sujr*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

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CONSENT ORDER

Page 3

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Cntd...

Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

Page 4

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

*Attested*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

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### CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Deputy Collector (Judicial)  
 Collectorate, Cuttack

Contd...



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**F. SPECIAL CONDITONS (To be complied along with prescribed guide lines):**

1. This consent to operate granted under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Unit shall provide sign Board at main entrance gate clearly displaying Name & address of the Depot, Name of the Occupier, Type of stack yard, Stock Quantity on daily basis, Validity of CTO of SPCB & Mining License.
3. Unit shall maintain the height of boundary wall to 3meters exists all along the boundary of the yard to prevent the material getting air borne & the height of material within storage areas must be kept below the height of the boundary wall.
4. The whole stack yard should be divided into nos. of bays with at least 2ft. height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
5. The unit needs to take necessary action for suppression of dust in approach road. The road shall be put in wet condition.
6. The stacking areas (bays) should be concreted/stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
7. At least 2meter width green belt all along the boundary shall be properly developed and maintained.
8. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
9. The coal storage areas must be covered with Automatic Water Sprinkling systems to control fugitive dust emissions. Water sprinkling systems provided shall be kept all the time in operational conditions to avoid any fugitive dust nuisance. The unit shall ensure about the regular sprinkling and shall produce the documental evidence like electric bills, log book of operating the motor for sprinkling etc. during the time of inspection.
10. Unit has to provide proper toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.
11. Necessary space should be provided within its stack yard premises for parking of trucks/ tippers etc. to be used for transportations to avoid any parking & subsequent traffic jam.
12. The unit shall take action along with the other members of the cluster for compliance of the environmental conditions as specified in the agreement. Violation if any of the conditions shall be treated as a violation of the conditions of the individual units as well as for cluster and Board may take appropriate action for withdrawal of consent to operate.

*Attested*  
*[Signature]*

Deputy Collector(Judicial)  
Collectorate, Cuttack

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13. The units has to undertake that, incase of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
14. The unit shall have to submit a declaration by 30<sup>th</sup> April every year that all the pollution control systems are in good condition and are being maintained properly, the emissions and effluent are conforming to the prescribed standard, and all the consent have been complied with.
15. The unit shall submit the annual return in the prescribed format by 30<sup>th</sup> April of every year.
16. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed or to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Encl: Guideline

*Ranbir*  
REGIONAL OFFICER

To,

Mr. Kamal Singh Bhutoria, Whole-Time Director,  
M/s. Godavari Commodities Limited,  
At: Alana, Manguli, Tangi-Choudwar,  
Dist: Cuttack

Memo No. 892 / Dtd. 05.04.2023

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. Dy. Director of Mines, Cuttack Circle, Cuttack
4. Copy to Guard file.

*Attested*  
*Supr*

Deputy Collector(Judicial)  
Collectorate, Cuttack

*Ranbir*  
REGIONAL OFFICER



Annexure I

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**CONSENT ORDER**

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex. 1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	----	----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	----	----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	----	----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	----	----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	----	----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	----	----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	----	0.001
16	Lead (as pb) mg/l max.	0.01✓	1.0	----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	----	2.0
18	Hexavalent chromium (as Cr <sup>6</sup> ) mg/l max.	0.1	2.0	----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	----	2.0

*Attested*  
*Sign*

Deputy Collector (Judicial)  
Collectorate, Cuttack

20	Copper (as Cu) mg/l max.	3.0	3.0	----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	----	----	----
27	Sulphide (as S) mg/l max.	2.0	----	----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	----	5.0
29	Radioactive Materials a) Alpha emitter micro curie/ml. b) Beta emitter micro curie/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	----	----	20 mg/l

*Attested*  
*Surge*

Deputy Collector (Judicial)  
Collectorate, Cuttack



### CONSENT ORDER

### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis.
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.  
 \*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

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**GUIDELINES (TO BE COMPLIED ALONGWITH SPECIAL CONDITIONS)**

1. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (i.e. concrete or bitumen) and be cleaned regularly to minimize dust generation potential for dust generating and off site impact.
2. A boundary wall of at least 3 meters height shall be constructed along the periphery of the mineral stockyard to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
4. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use, or fitted with Automatic Water Sprinkling/Dry Fog systems.
5. A green belt of at least 15 m width shall be developed with immediate effect all around the perimeter of any material storage and loading areas to prevent adverse impact on surrounding areas.
6. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads and connecting roads.
7. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc. Shall be practiced.
9. Sprinklers systems must be maintained in an operable condition at all times.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers/mobile water tanker.
11. Wheel wash facilities are to be provided to minimize mud and dust track-out from unpaved approach roads to main paved and/or public roads.
12. All materials shall be stored under cover shed at all times.
13. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
14. Appropriate transfer chutes shall be provided at material discharge points at material storage areas, loading points etc. To minimize the discharge height and spread of air borne dust.
15. Appropriate preventive measures shall be taken for control of fire hazards at the stack yard/railway siding handling coal.
16. Speed limit of dumpers/trucks used for loading/unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
17. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
18. Smoke emission from heavy duty vehicle operating in the stock yard/railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
19. Use of high pressure horns in the heavy duty vehicles operating in the mineral stock yard/railway siding shall be avoided.
20. Noise level should remain within the ambient noise standard.

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

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21. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for Industrial and mixed used area under E (P) Act, 1986.
22. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
23. A garland drain is to be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
24. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
25. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC) certificate.
26. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. Trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
27. All the materials (more than one) at the stack yard/railway siding shall be stored within a bounded compound or area without inter mixing each other.
28. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
29. The unit shall submit an annual return to concerned Regional Office in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporating the quantities of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).

Attested  
Suju

Deputy Collector (Judicial)  
Collectorate, Cuttack

Banshi

REGIONAL OFFICER

TEL/ FAX: 0671-2314255  
E-mail: rospcb.cuttack@ospcbboard.org  
Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 889 / SY-745

Date 05.04.2023

**CONSENT ORDER NO. RO/CTC/CTO.77/2021/WPC/APC**

Sub: Consent for discharge of sewage & trade effluent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your Online application No. 4788944, dt. 16.03.2023 for consent to operate and this office Consent to operate order issued vide letter No. 604/SY-745, dt. 31.03.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. GODAVARI COMMODITIES LIMITED**

Name of the Occupier & Designation: **Mr. Kamal Singh Bhutoria,  
Whole-Time Director,**

Address: **At: Mouza :Alana On Plot No. 334/410 & 336 of Khata No. 147/81 over an area of Ac. 0.30 dec. & Ac. 0.05 dec. respectively, Plot No. 333/402, 335 & 339 of Khata No. 147/72 over an area of Ac. 0.18 dec., Ac. 0.07 dec. & Ac. 0.02 dec. respectively Plot No. 337 & 340 of Khata No. 37 over an area of Ac. 0.07 dec. & Ac. 0.31 dec. respectively (Total Stock yard area of Ac. 1.00 dec),Ps: Choudwar, Tahasil: Tangi- Choudwar, Dist. Cuttack, Odisha.**

This consent order is valid for the period up to **30.09.2023.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1	Stacking of Coal	7,500 MT (At any point of time)

*Attended  
Sury*

Deputy Collector(Judicial)  
Collectorate, Cuttack

P.T.O



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard
1	Domestic waste water	Soak pit via septic tank	-	-
2	Run off from stack yard	Natural nallah via settling Tank	-	pH 6.5-8.0 TSS : 100 mg/Lit

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.		
				PM	SO <sub>2</sub>	NO <sub>x</sub>
-	-	-	-	-	-	-

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
-	-	-	-	-	-	-

*Attested*  
*Smjgk*

Deputy Collector(Judicial)  
Collectorate, Cuttack

Contd.....



**CONSENT ORDER**

- E. GENERAL CONDITIONS FOR ALL UNITS.**
1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
  2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
  3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
  4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
  5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
  6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
  7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
  8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
  9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
  10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
  11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

*Attested*

*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

Cntd...



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**CONSENT ORDER**

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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

*Attested*  
*Singh*

Deputy Collector(Judicial)  
Collectorate, Cuttack

Contd...



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**CONSENT ORDER**

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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at ail times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

*Assesed*  
*Sun*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

Cntd...



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### CONSENT ORDER

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Deputy Collector (Judicial)  
 Collectorate, Cuttack

Contd...



**F. SPECIAL CONDITIONS (To be complied along with prescribed guide lines):**

1. This consent to operate granted under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Unit shall provide sign Board at main entrance gate clearly displaying Name & address of the Depot, Name of the Occupier, Type of stack yard, Stock Quantity on daily basis, Validity of CTO of SPCB & Mining License.
3. Unit shall maintain the height of boundary wall to 3 meters exists all along the boundary of the yard to prevent the material getting air borne & the height of material within storage areas must be kept below the height of the boundary wall.
4. The whole stack yard should be divided into nos. of bays with at least 2ft. height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
5. The unit needs to take necessary action for suppression of dust in approach road. The road shall be put in wet condition.
6. The stacking areas (bays) should be concreted/stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
7. At least 2 meter width green belt all along the boundary shall be properly developed and maintained.
8. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
9. The coal storage areas must be covered with Automatic Water Sprinkling systems to control fugitive dust emissions. Water sprinkling systems provided shall be kept all the time in operational conditions to avoid any fugitive dust nuisance. The unit shall ensure about the regular sprinkling and shall produce the documental evidence like electric bills, log book of operating the motor for sprinkling etc. during the time of inspection.
10. Unit has to provide proper toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.
11. Necessary space should be provided within its stack yard premises for parking of trucks/ tippers etc. to be used for transportations to avoid any parking & subsequent traffic jam.
12. The unit shall take action along with the other members of the cluster for compliance of the environmental conditions as specified in the agreement. Violation if any of the conditions shall be treated as a violation of the conditions of the individual units as well as for cluster and Board may take appropriate action for withdrawal of consent to operate.

*Attested*  
*[Signature]*

Deputy Collector (Judicial)  
Collectorate, Cuttack

Contd.....



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13. The unit has to undertake that, incase of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
14. The unit shall have to submit a declaration by 30<sup>th</sup> April every year that all the pollution control systems are in good condition and are being maintained properly, the emissions and effluent are conforming to the prescribed standard, and all the consent have been complied with.
15. The unit shall submit the annual return in the prescribed format by 30<sup>th</sup> April of every year.
16. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed or to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Encl: Guideline

*Rashmi*  
REGIONAL OFFICER

To,  
Mr. Kamal Singh Bhutoria, Whole-Time Director,  
M/s. Godavari Commodities Limited,  
At: Das House, Near Saraswati Sishu Mandir,  
Po: Nayabazar,  
Nuapada, Balisahi,  
Dist: Cuttack

Memo No. 890 / Dtd. 05.04.2023

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. Dy. Director Mines, Cuttack Circle, Cuttack
4. Copy to Guard file.

*Attested*  
*Suju*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

*Rashmi*  
REGIONAL OFFICER



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CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>+6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

Attashed  
Signature

Deputy Collector(Judicial)  
Collectorate, Cuttack

20	Copper (as Cu) mg/l max.	3.0	3.0	----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	----	----	----
27	Sulphide (as S) mg/l max.	2.0	----	----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	----	5.0
29	Radioactive Materials a) Alpha emitter micro curle/ml. b) Beta emitter micro curle/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	----	----	20 mg/l

*Attested*  
*Suj*  
Deputy Collector(Judicial)  
Collectorate, Cuttack



## CONSENT ORDER

### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography - based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Deputy Collector (Judicial)  
 Collectorate, Cuttack

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**GUIDELINES (TO BE COMPLIED ALONGWITH SPECIAL CONDITIONS)**

1. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (i.e. concrete or bitumen) and be cleaned regularly to minimize dust generation potential for dust generating and off site impact.
2. A boundary wall of at least 3 meters height shall be constructed along the periphery of the mineral stockyard to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
4. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use, or fitted with Automatic Water Sprinkling/Dry Fog systems.
5. A green belt of at least 15 m width shall be developed with immediate effect all around the perimeter of any material storage and loading areas to prevent adverse impact on surrounding areas.
6. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads and connecting roads.
7. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc. shall be practiced.
9. Sprinklers systems must be maintained in an operable condition at all times.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers/mobile water tanker.
11. Wheel wash facilities are to be provided to minimize mud and dust track-out from unpaved approach roads to main paved and/or public roads.
12. All materials shall be stored under cover shed at all times.
13. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
14. Appropriate transfer chutes shall be provided at material discharge points at material storage areas, loading points etc. To minimize the discharge height and spread of air borne dust.
15. Appropriate preventive measures shall be taken for control of fire hazards at the stack yard/railway siding handling coal.
16. Speed limit of dumpers/trucks used for loading/unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
17. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
18. Smoke emission from heavy duty vehicle operating in the stock yard/railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
19. Use of high pressure horns in the heavy duty vehicles operating in the mineral stock yard/railway siding shall be avoided.
20. Noise level should remain within the ambient noise standard.

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

21. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for Industrial and mixed used area under E (P) Act, 1986.
22. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
23. A garland drain is to be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
24. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
25. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC) certificate.
26. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. Trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
27. All the materials (more than one) at the stack yard/railway siding shall be stored within a bounded compound or area without inter mixing each other.
28. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
29. The unit shall submit an annual return to concerned Regional Office in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporating the quantities of material handled during the preceding financial year (i.e. 1<sup>st</sup> Aril to 31<sup>st</sup> March).

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

*[Signature]*

REGIONAL OFFICER

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TEL/ FAX: 0671-2314255

E-mail: rospcb.cuttack@ospboard.org

Website: www.ospboard.org



OFFICE OF THE REGIONAL OFFICE, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST &amp; ENVIRONMENT, GOVERNMENT OF ODISHA]

586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 346 / SY-758Date 22/09/22**CONSENT ORDER NO. RO/CTC/CTO.115/2022/WPC/APC**

Sub: **Consent for discharge of sewage & trade effluent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of Air (Prevention & Control of Pollution) Act, 1981.**

Ref: Your Online application No. 4035860, dt. 21.02.2022 for consent to operate and this office Consent to establish order issued vide letter 313/SY-748, dt. 19.02.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. GODAVARI COMMODITIES LIMITED**

Name of the Occupier & Designation: **Mr. Kamal Singh Bhutoria,  
 Whole-Time Director,**

Address: **On Plot No. 348/399 of khata No. 147/66, at: Mouza Alana and on plot No. 134 of khata No. of 34, at: mouza Nelia, total area 0.65 acre Tahasil: Tangi-Choudwar, Dist. Cuttack, Odisha.**

This consent order is valid for the period up to **31.03.2024.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1	Stacking of Coal	1,000 MT (At any point of time)

*Assisted*  
*Singh*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

P.T.O



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard
1	Domestic waste water	Soak pit via septic tank	-	
2	Run off from stack yard	Natural nallah via settling Tank	-	pH :6.5-8.0 TSS : 100 mg/Lit.

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.		
				PM	SO <sub>2</sub>	NO <sub>x</sub>
-	-	-	-	-	-	-

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
-	-	-	-	-	-	-

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

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CONSENT ORDER

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**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

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Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

*Attested*  
*[Signature]*

Deputy Collector(Judicial)  
Collectorate, Cuttack

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**CONSENT ORDER**

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Page 5

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

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**CONSENT ORDER**

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- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

*Attested*  
  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

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**F. SPECIAL CONDITONS (To be complied along with prescribed guide lines):**

1. This consent to operate granted under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Unit shall provide sign Board at main entrance gate clearly displaying Name & address of the Depot, Name of the Occupier, Type of stack yard, Stock Quantity on daily basis, Validity of CTO of SPCB & Mining License.
3. The unit shall not stack coal beyond the permissible quantity on aforesaid allowed plot without obtaining prior permission from the Board. The plot No. 348/399 of khata No 147/66, at: Mouza Alana and on plot No. 134 of khata No. of 34, at: mouza Nella of Tahasil: Tangi- Choudwar are allowed to the unit for continuity of the existing operational plots and new applied plots as required for the mining approval as requested by the unit vide its letter dtd. 16.02.2022.
4. Unit shall maintain the height of boundary wall to 3meters exists all along the boundary of the yard to prevent the material getting air borne & the height of material within storage areas must be kept below the height of the boundary wall.
5. The whole stack yard should be divided into nos. of bays with at least 2ft. height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
6. The unit needs to take necessary action for suppression of dust in approach road. The road shall be put in wet condition.
7. The stacking areas (bays) should be concreted/stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
8. At least 2meter width green belt all along the boundary shall be properly developed and maintained.
9. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
10. The coal storage areas must be covered with Automatic Water Sprinkling systems to control fugitive dust emissions. Water sprinkling systems provided shall be kept all the time in operational conditions to avoid any fugitive dust nuisance. The unit shall ensure about the regular sprinkling and shall produce the documental evidence like electric bills, log book of operating the motor for sprinkling etc. during the time of inspection.
11. Unit has to provide proper toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.

*Attested*  
*[Signature]*  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

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12. Necessary space should be provided within its stack yard premises for parking of trucks/ tippers etc. to be used for transportations to avoid any parking & subsequent traffic jam.
13. The unit shall take action along with the other members of the cluster for compliance of the environmental conditions as specified in the agreement. Violation if any of the conditions shall be treated as a violation of the conditions of the individual units as well as for cluster and Board may take appropriate action for withdrawal of consent to operate.
14. The units has to undertake that, incase of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
15. The unit shall have to submit a declaration by 30<sup>th</sup> April every year that all the pollution control systems are in good condition and are being maintained properly, the emissions and effluent are conforming to the prescribed standard, and all the consent have been complied with.
16. The unit shall submit the annual return in the prescribed format by 30<sup>th</sup> April of every year.
17. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed or to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Encl: Guideline

*Banshin*  
REGIONAL OFFICER

To,  
Mr. Kamal Singh Bhutoria, Whole-Time Director,  
M/s. Godavari Commodities Limited,  
At: Das House, Near Saraswati Sishu Mandir,  
Po: Nayabazar,  
Nuapada, Balisahi,  
Dist: Cuttack

Memo No. 347 / Dtd. 22/02/22

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. Mining Officer, Cuttack Circle, Cuttack
4. Copy to Guard file.

*Attested*  
*Sujn*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

*Banshin*  
REGIONAL OFFICER



### CONSENT ORDER

### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual *	60	60	- Gravimetric TOEM
		24 Hours **	100	100	- Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual	40	40	- Gravimetric TOEM
		24 Hours	60	60	- Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours **	100	100	- UV Photometric
		1 Hours **	180	180	- Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual *	0.50	0.50	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.
		24 Hours **	1.0	1.0	- ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours **	02	02	- Non Dispersive Infra Red (NDIR)
		1 Hours **	04	04	Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual *	100	100	- Chemiluminescence
		24 Hours **	400	400	- Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Adsorption and Desorption followed by GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- Solvent extraction followed by HPLC/GC analysis
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

*Attested*  
*Imp*

Deputy Collector(Judicial)  
Collectorate, Cuttack



CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A : EFFLUENTS.

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>+6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

*Attested*  
*Surya*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

20	Copper (as Cu) mg/l max.	3.0	3.0	----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	----	----	----
27	Sulphide (as S) mg/l max.	2.0	----	----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	----	5.0
29	Radioactive Materials				
	a) Alpha emitter micro curie/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>8</sup>	10 <sup>7</sup>
	b) Beta emitter micro curie/ml.	10 <sup>6</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	----	----	20 mg/l

*Attested*  
*[Signature]*

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Collectorate, Cuttack

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**GUIDELINES (TO BE COMPLIED ALONGWITH SPECIAL CONDITIONS)**

1. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (i.e. concrete or bitumen) and be cleaned regularly to minimize dust generation potential for dust generating and off site impact.
2. A boundary wall of at least 3 meters height shall be constructed along the periphery of the mineral stockyard to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
4. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use, or fitted with Automatic Water Sprinkling/Dry Fog systems.
5. A green belt of at least 15 m width shall be developed with immediate effect all around the perimeter of any material storage and loading areas to prevent adverse impact on surrounding areas.
6. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads and connecting roads.
7. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc. Shall be practiced.
9. Sprinklers systems must be maintained in an operable condition at all times.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers/mobile water tanker.
11. Wheel wash facilities are to be provided to minimize mud and dust track-out from unpaved approach roads to main paved and/or public roads.
12. All materials shall be stored under cover shed at all times.
13. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
14. Appropriate transfer chutes shall be provided at material discharge points at material storage areas, loading points etc. To minimize the discharge height and spread of air borne dust.
15. Appropriate preventive measures shall be taken for control of fire hazards at the stack yard/railway siding handling coal.
16. Speed limit of dumpers/trucks used for loading/unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
17. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
18. Smoke emission from heavy duty vehicle operating in the stock yard/railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
19. Use of high pressure horns in the heavy duty vehicles operating in the mineral stock yard/railway siding shall be avoided.
20. Noise level should remain within the ambient noise standard.

21. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for Industrial and mixed used area under E (P) Act, 1986.
22. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
23. A garland drain is to be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
24. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
25. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC) certificate.
26. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. Trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
27. All the materials (more than one) at the stack yard/railway siding shall be stored within a bounded compound or area without inter mixing each other.
28. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
29. The unit shall submit an annual return to concerned Regional Office in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporating the quantities of material handled during the preceding financial year (i.e. 1<sup>st</sup> April to 31<sup>st</sup> March).

*Basu*

REGIONAL OFFICER

*Attested  
Imp*

Deputy Collector (Judicial)  
Collectorate, Cuttack



OFFICE OF THE REGIONAL OFFICE, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 348 / SY-759

Date 22/02/22

**CONSENT ORDER NO. RO/CTC/CTO.116/2022/WPC/APC**

Sub: **Consent for discharge of sewage & trade effluent under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Section 21 of Air (Prevention & Control of Pollution) Act, 1981.**

Ref: Your Online application No. 4036096, dt. 21.02.2022 for consent to operate and this office Consent to establish order issued vide letter 315/SY-759, dt. 19.02.2022.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to:

Name of the Industry: **M/s. GODAVARI COMMODITIES LIMITED**

Name of the Occupier & Designation: **Mr. Kamal Singh Bhutoria,  
Whole-Time Director,**

Address: **At: Mouza Nelia on plot No. 126, 127,130,131 and 133 of Khata No. 69, 190/53, 111, 172 and 140 respectively of total area 2.99 acres), Ps: Tangi,, Tahasil: Tangi-Choudwar, Dist. Cuttack, Odisha.**

This consent order is valid for the period up to **31.03.2024.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1	Stacking of Coal	22,425 MT (At any point of time)

P.T.O

*Assessed*  
*[Signature]*  
Deputy Collector(Judicial)  
Collectorate, Cuttack



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard
1	Domestic waste water	Soak pit via septic tank	-	-
2	Run off from stack yard	Natural nallah via settling Tank	-	pH :6.5-8.0 TSS : 100 mg/Lit.

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.		
				PM	SO <sub>2</sub>	NO <sub>x</sub>
-	-	-	-	-	-	-

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
-	-	-	-	-	-	-

Contd.....

*Attested*  
*Surya*  
Deputy Collector (Judicial)  
Collectorate, Cuttack



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**CONSENT ORDER**

Page 3

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Cntd...

Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

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Deputy Collector (Judicial)  
 Collectorate, Cuttack



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**CONSENT ORDER**

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24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at ail times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

Deputy Collector (Judicial)  
 Collectorate, Cuttaek



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**CONSENT ORDER**

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- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

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*Attested*  
*Sign*

Deputy Collector(Judicial)  
Collectorate, Cuttack



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**F. SPECIAL CONDITONS (To be complied along with prescribed guide lines):**

1. This consent to operate granted under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and shall be subject to Trade License issued under Odisha Mineral (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
2. Unit shall provide sign Board at main entrance gate clearly displaying Name & address of the Depot, Name of the Occupier, Type of stack yard, Stock Quantity on daily basis, Validity of CTO of SPCB & Mining License.
3. Unit shall maintain the height of boundary wall to 3meters exists all along the boundary of the yard to prevent the material getting air borne & the height of material within storage areas must be kept below the height of the boundary wall.
4. The whole stack yard should be divided into nos. of bays with at least 2ft. height toe wall at three sides leaving the fourth side as entry side to prevent spill over of materials beyond stacking area.
5. The unit needs to take necessary action for suppression of dust in approach road. The road shall be put in wet condition.
6. The stacking areas (bays) should be concreted/stone pitched with proper gradient to channelize the runoff into storm drain & to prevent ground water contamination.
7. At least 2meter width green belt all along the boundary shall be properly developed and maintained.
8. Run off from roads, stacking areas shall be channelized through storm drain in to settling tanks of adequate capacity to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
9. The coal storage areas must be covered with Automatic Water Sprinkling systems to control fugitive dust emissions. Water sprinkling systems provided shall be kept all the time in operational conditions to avoid any fugitive dust nuisance. The unit shall ensure about the regular sprinkling and shall produce the documental evidence like electric bills, log book of operating the motor for sprinkling etc. during the time of inspection.
10. Unit has to provide proper toilet facilities with septic tank followed by soak pit for labourers within stack yard premises to avoid any unhygienic conditions in its surroundings.
11. Necessary space should be provided within its stack yard premises for parking of trucks/ tippers etc. to be used for transportations to avoid any parking & subsequent traffic jam.

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*Attested*  
*Supr*

Deputy Collector(Judicial)  
Collectorate, Cuttack



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12. The unit shall take action along with the other members of the cluster for compliance of the environmental conditions as specified in the agreement. Violation if any of the conditions shall be treated as a violation of the conditions of the individual units as well as for cluster and Board may take appropriate action for withdrawal of consent to operate.
13. The units has to undertake that, incase of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
14. The unit shall have to submit a declaration by 30<sup>th</sup> April every year that all the pollution control systems are in good condition and are being maintained properly, the emissions and effluent are conforming to the prescribed standard, and all the consent have been complied with.
15. The unit shall submit the annual return in the prescribed format by 30<sup>th</sup> April of every year.
16. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed or to modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

Encl: Guideline

*B. B. Singh*

REGIONAL OFFICER

To,

Mr. Kamal Singh Bhutoria, Whole-Time Director,  
M/s. Godavari Commodities Limited,  
At: Das House, Near Saraswati Sishu Mandir,  
Po: Nayabazar,  
Nuapada, Balisahi,  
Dist: Cuttack

Memo No. 349 / Dtd. 22/02/22

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Cuttack
3. Mining Officer, Cuttack Circle, Cuttack
4. Copy to Guard file.

*B. B. Singh*

REGIONAL OFFICER

*Attested  
Surya*

Deputy Collector(Judicial)  
Collectorate, Cuttack



## CONSENT ORDER

### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual *	60	60	- Gravimetric TOEM
		24 Hours **	100	100	- Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual	40	40	- Gravimetric TOEM
		24 Hours	60	60	- Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours **	100	100	- UV Photometric
		1 Hours **	180	180	- Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual *	0.50	0.50	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.
		24 Hours **	1.0	1.0	- ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours **	02	02	- Non Dispersive Infra Red (NDIR)
		1 Hours **	04	04	Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual *	100	100	- Chemiluminescence
		24 Hours **	400	400	- Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

*Attested*  
*Suj*

Deputy Collector (Judicial)  
Collectorate, Cuttack



Annexure I

## CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless / Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01	1.0	-----	2.0
17	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>+6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

*Attested*  
*Sup*

Deputy Collector (Judicial)  
Collectorate, Cuttack

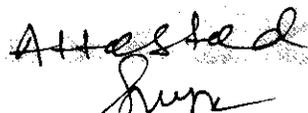
20	Copper (as Cu) mg/l max.	3.0	3.0	---	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	---	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	---	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	---	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	---	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	---	---	---
27	Sulphide (as S) mg/l max.	2.0	---	---	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	---	5.0
29	Radioactive Materials				
	a) Alpha emitter micro curie/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>8</sup>	10 <sup>7</sup>
	b) Beta emitter micro curie/ml.	10 <sup>8</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>8</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	---	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	---	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	---	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	---	---	20 mg/l

*Attested*  
*[Signature]*

Deputy Collector(Judicial)  
Collectorate, Cuttack

**GUIDELINES (TO BE COMPLIED ALONGWITH SPECIAL CONDITIONS)**

1. All entry point, internal roads and loading/unloading areas must be made road worthy for movement of heavy vehicles by using low permeability material (i.e. concrete or bitumen) and be cleaned regularly to minimize dust generation potential for dust generating and off site impact.
2. A boundary wall of at least 3 meters height shall be constructed along the periphery of the mineral stockyard to prevent the fine particles from being carried away with surface run off to nearby area/water bodies.
3. The height of material within storage areas must be kept below the height of the boundary wall at all times to prevent the material getting air borne.
4. All mineral storage areas containing fine or dusty materials must be either covered with tarpaulins when not in use, or fitted with Automatic Water Sprinkling/Dry Fog systems.
5. A green belt of at least 15 m width shall be developed with immediate effect all around the perimeter of any material storage and loading areas to prevent adverse impact on surrounding areas.
6. Absolute care shall be taken to prevent creation of ruts and pot holes in the haul roads and connecting roads.
7. Planting of trees all along the connecting road and regular grading of such road shall be carried out to prevent generation of dust due to movement of dumpers/trucks.
8. Proper housekeeping at the material storage areas, loading & dispatch areas, service facilities etc. Shall be practiced.
9. Sprinklers systems must be maintained in an operable condition at all times.
10. Dust suppression arrangement shall be provided on approach road by using water sprinklers/mobile water tanker.
11. Wheel wash facilities are to be provided to minimize mud and dust track-out from unpaved approach roads to main paved and/or public roads.
12. All materials shall be stored under cover shed at all times.
13. At the material storage areas, atomized stationery mist spray of water or conditioning of material with water shall be practiced to prevent the dust getting air borne.
14. Appropriate transfer chutes shall be provided at material discharge points at material storage areas, loading points etc. To minimize the discharge height and spread of air borne dust.
15. Appropriate preventive measures shall be taken for control of fire hazards at the stock yard/railway siding handling coal.
16. Speed limit of dumpers/trucks used for loading/unloading of materials shall not exceed 10 kmph. Overloading of vehicles shall be avoided.
17. The operator's cabin in the dumpers and trucks shall be provided with dust proof enclosure and the persons working at high dust prone areas shall be provided with dust mask.
18. Smoke emission from heavy duty vehicle operating in the stock yard/railway siding shall conform to the standards prescribed under the Motor Vehicle Rules, 1989.
19. Use of high pressure horns in the heavy duty vehicles operating in the mineral stock yard/railway siding shall be avoided.
20. Noise level should remain within the ambient noise standard.

  
 Deputy Collector (Judicial)  
 Collectorate, Cuttack

21. Ambient Air Quality inside the premises shall conform to the National Ambient Air Quality Standard prescribed for industrial and mixed used area under E (P) Act, 1986.
22. Domestic effluent shall be discharged to soak pit through septic tank constructed as per BIS specifications.
23. A garland drain is to be provided along the boundary wall inside the mineral stack yard. Provision shall be made for collection of wash water from the garland drain and water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc. Under no circumstances, the wash water shall be allowed to go outside the premises.
24. In case the waste water contains any substance which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
25. Occupiers of the stack yard/railway siding shall ensure that vehicles used have valid "Pollution Under Control (PUC) certificate.
26. During transportation of material by trucks/tippers/wagons through public roads, the vehicles shall be properly covered with tarpaulin sheets and shall ply in safe speed. Trucks/tippers shall have sufficient free board. Spillage of material on public roads shall be cleared immediately on occurrence.
27. All the materials (more than one) at the stack yard/railway siding shall be stored within a bounded compound or area without inter mixing each other.
28. The unit shall abide by provisions of the E (P) Act, 1986 and the relevant rules framed there under.
29. The unit shall submit an annual return to concerned Regional Office in the prescribed format as per Annexure-II by 31<sup>st</sup> May every year incorporating the quantities of material handled during the preceding financial year (i.e. 1<sup>st</sup> Aril to 31<sup>st</sup> March).

*Attested*  
*Singh*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

*Boorhin*  
REGIONAL OFFICER



Phone: 0671-2491742  
e-mail id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR,  
JAGATPUR, CUTTACK**

Letter No: 5244 / Date: 31.08.2023

To: The Additional District Magistrate ( General )  
Cuttack.

Sub: Submission of report on dumping of coal in Vill-Alana and Nella.

Sir,

In inviting a reference to the captioned subject, I am to intimate that the R.I. Harianta conducted field enquiry over the matter and furnished the report. The report reveals that one Godavari Commodities Limited is using Plot No.330,Ac.0.16 . Plot No.332,Ac.0.67 of Vill-Alana as 1<sup>st</sup> coal stock yard which stands recorded in the name of Jayanta Kumar Pradhan S/o Ananta Charan Pradhan of Sikharpur, Cuttack. Further the said company is using Plot No.334/410-Ac.0.30, Plot No.336-Ac.0.05, Plot No.333/402-Ac.0.18, Plot No.335-Ac.0.07 Plot No.339-Ac.0.02, Plot No.337-Ac.0.07, 340-Ac.0.31 total Ac.1.00 of Vill-Alana as its 2<sup>nd</sup> stock yard. The said land stands recorded in the name of Lalit Kumar Jain S/o Deepchand Jain of Bhubaneswar. Also the same company using Plot No. 348/399-Ac.0.29 of Vill-Alana and Plot No.134-Ac.0.36 of Vill-Nelia as its 3<sup>rd</sup> stock yard. Both the plots stands recorded in the name of Saroj Ranjan Pradhan and others. The company is using Plot No.126-Ac.1.20, 127-Ac.1.08, 130-Ac.0.08, 131-Ac.0.08, 133- Ac.0.55 of Vill-Nelia as its 4<sup>th</sup> Coal stock yard. The ROR of the said lands stands recorded in the name of Ruchi Infrastructure Ltd mt Srinibas Rao of West Bengal. It is further reported by the R.I. that namely Bilteruan Urddhu Primary School is situated at an distance of approximately 376, 440, 572 and 640 metres in aerial from the aforesaid coal stock yards. The copy of report of R.I. alongwith trace map showing the distance between the coal stock yard and school is enclosed for kind reference.

Yours faithfully

*[Signature]*  
31.08.23  
Tahasildar, Tangi-Choudwar

Encl : As above

*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

OFFICE OF THE RZ HAZANTA

To,

The Tahasildar, Tangi choudwar, cuttack

Subj: Enquiry report regarding dumping of coal of mouza Alana & Nelia

Sir,

With reference to the subject cited above that it is inform to you that on field enquiry of mouza Alana & Nelia it is found that Godavari Commodities Ltd 1st coal stack yard 17 have been dumping coal for area A 0.83 dec. over plot no 330 A 0.16, pl no 332 A 0.67 which stands recorded in the name of Jayanti Pradhan S/o Ananta Chandra Pradhan of Sikkhar, pur.

2nd coal stack yard 27 have been dumping coal for area A 1.00 over plot no 334/410 A 0.30, 336 A 0.05 pl no 333/402 A 0.18, pl no 335 A 0.07, pl no 339 A 0.02 dec. pl no 337 A 0.07 dec, pl no. 340 A 0.31. which recorded in the name of Lalit Kumar Jain S/o Dipchand Jain of plot no - 1303/1304 Ground Floor Jay Dwarganagar Bhubaneswar.

3rd coal stack yard 37 have been dumping coal for area A 0.65 over plot no, 346/399 A 0.29 of mouza Alana & plot no 134 A 0.36 dec of Nelia mouza which stands recorded in the name of Souvaranjan Pradhan S/o. Sarat Ch Pradhan, & others of Sikkhar, pur. cuttack.

4th coal stack yard 47 have been dumping coal for area A 2.99 over plot no 126 A 1.20. pl no 127 A 1.06, pl no 130 A 0.08, pl no 131 A 0.08, pl no 133 A 0.55 dec of mouza Nelia. which is stands recorded in the name of Ruchi Infrastructure Ltd Marfat Steeribag Rao S/o. Koteswar Rao, of Haldia, west bengal

more over, there is a school namely 'Boltreuan' or 'Ordu' primary school situated near by the coal dumping area. The aerial distance of the said school to boundary from the coal stack yard 1, 2, 3, 4 boundary is 376 meter, 440 meter, 572 meter & 640 meter respectively.

This is for your kind information & necessary action.

Attest  
  
Deputy Collector (Judicial)  
Collectorate, Cuttack

31.08.23

S.F.

Village - Netia -

Police station - Tongi - No-67

Dist - Cuttack

Scale - 1 inch = 1 mile

Year - 1985 - 86

Village - Alana

Police station - Choudhary

Tahsil - Tongi-Choudhary

Scale - 16 inch = 1 mile

Year - 1973-74

Dist - Cuttack

Village - Billtesuan

Police station - Tongi

Tahsil - Tongi-Choudhary

Year - 1923-22

Dist - Cuttack

Scale - 16 inch = 1 mile

-167-

This colour indicates village - Netia, village - Alana, & village - Billtesuan boundary line.

This colour indicates Billtesuan Urdu school.

- Godavari Coal dumping Stock yard - 1 Plot no- 330 & plot no-332 distance from Urdu school is 376 meter.
- Godavari Coal dumping stock yard-2 distance from Urdu school is 440 meter.
- Godavari Coal dumping stock yard-3 distance from Urdu school is 572 meter
- Godavari Coal dumping - stock yard-4 distance from Urdu school is 640 meter.

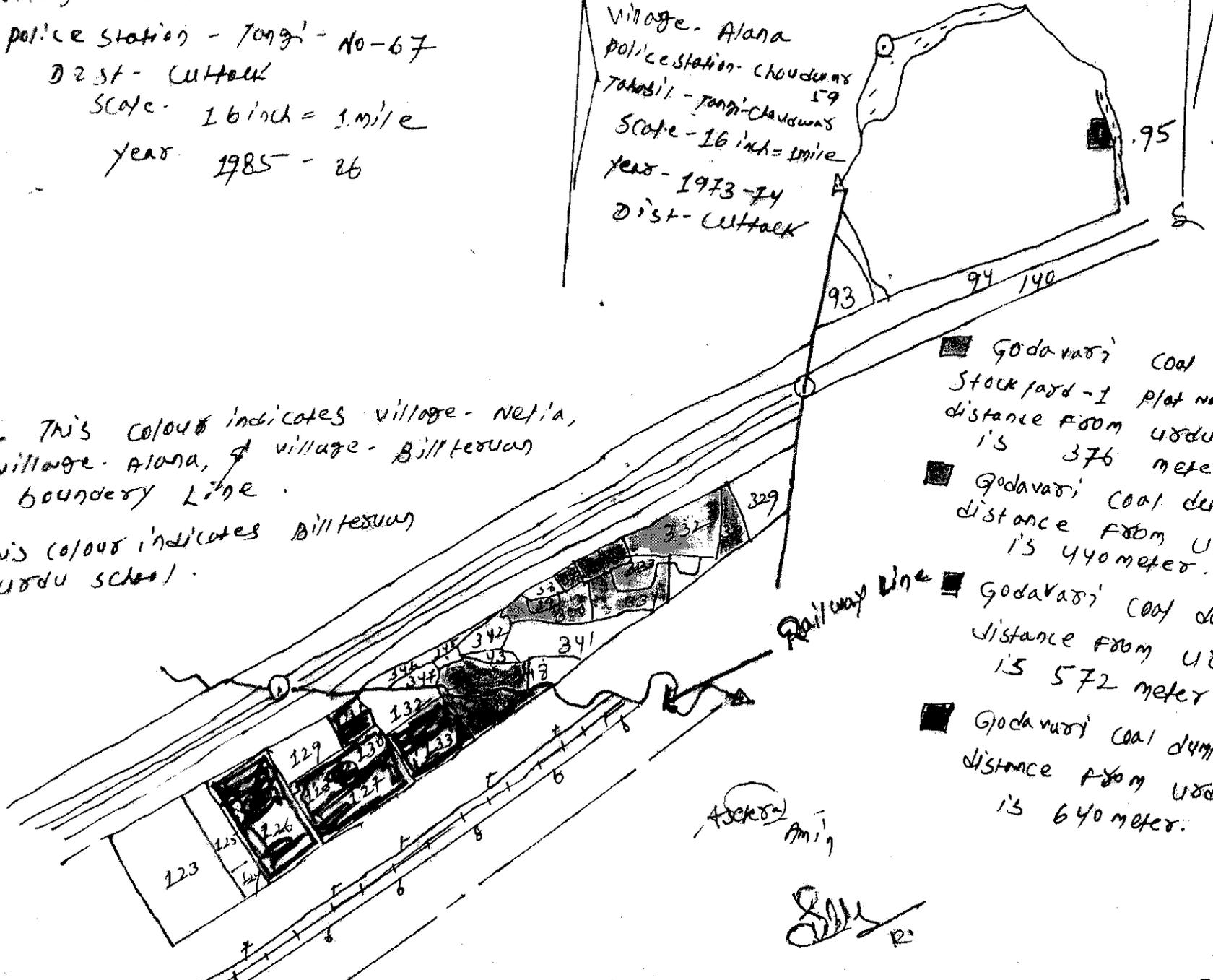
Railway Line

Asker Amin

[Signature]

Assessed [Signature]

Deputy Collector (Judicial) Collectorate, Cuttack





132

Phone: 0671-2491742  
e-mail id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR,  
JAGATPUR, CUTTACK**

Letter No: 5243 / Date: 21.08.2023

To

The Additional District Magistrate ( General )  
Cuttack.

Sub:

Submission of report on grievance petition filed by Ramesh  
Chandra Behera & others of Biliteruan.

Str.

In inviting a reference to the captioned subject, I am to intimate that the R.I. Harianta enquired the matter and furnished the report. The report reveals that one Sendox Implex Limited is dumping coal over Plot No.310,Ac.1.84 , Plot No.218,Ac.0.42, Plot No.287-Ac.0.66,Plot No.286-Ac.0.20, Plot No.309-Ac.0.12, Plot No.288/442-Ac.0.23 Plot No.288/384-Ac.0.23 dec, Plot No.296-Ac.1.03, 295-Ac.0.24, 294-Ac.0.36, 293-Ac.0.03,292-Ac.0.46,291-Ac.0.20,290-Ac.0.21, 295/319- Ac.0.23, 289-Ac.0.39, 288-Ac.0.24, 212-Ac.0.25, 214-Ac.0.22, 213-Ac.0.19, 313-Ac.0.40,311-Ac.0.07,312-Ac.0.06, 316-Ac.0.11,315-Ac.0.20,314-Ac.0.20,313-Ac.0.40 which adds upto Ac.9.19 in Vill-Alana of this Tahasil. During verification the Company official stated that the Company has obtained permission to carry the coal business over an area of Ac.3.12 (i.e. Plot No. 310,Ac.1.84 , Plot No.218,Ac.0.42, Plot No.287-Ac.0.66,Plot No.286-Ac.0.20). Hence the Company has used excess land beyond its permitted area. As per present ROR of Vill-Alana, it is seen that the permitted area stands recorded in the name of Jayanta Kumar Pradhan & others of Sikharpur, Cuttack. It is further reported by the R.I. that there is a school namely Biliteruan Urdhu Primary School in Vill-Biliteruan at a distance of approximately 340 mtrs by surface and 300 metres in aerial. An weigh bridge is situated within the compact patch of the Company . The copy of report of R.I. alongwith trace map showing the distance between the coal stock yard and school is enclosed for kind reference.

Yours faithfully

*[Signature]*  
31-08-23  
Tahasildar, Tangi-Choudwar

Encl : As above

*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

133

OFFICE OF THE REVENUE INSPECTOR, HARIANTA

To

The Tahasildar, Tangi-Choudwar

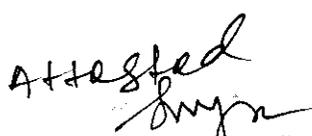
Sub: Inquiry report regarding dumping of coal of mouza- Alana

Sir,

With reference to the subject cited above, it is to inform that I conducted field enquiry and found that Sendoz Impex Ltd. has been dumping coal over Plot No.310,Ac.1.84 , Plot No.218,Ac.0.42, Plot No.287-Ac.0.66,Plot No.286-Ac.0.20, Plot No.309-Ac.0.12, Plot No.288/442-Ac.0.23 , Plot No.288/384-Ac.0.23 dec, Plot No.296-Ac.1.03, 295-Ac.0.24, 294-Ac.0.36, 293-Ac.0.03,292-Ac.0.46,291-Ac.0.20,290-Ac.0.21, 295/319- Ac.0.23, 289-Ac.0.39, 288-Ac.0.24, 212-Ac.0.25, 214-Ac.0.22, 213-Ac.0.19, 313-Ac.0.40, 311-Ac.0.07,312-Ac.0.06,316-Ac.0.11,315-Ac.0.20,314-Ac.0.20,313-Ac.0.40 which adds upto Ac.9.19 in Vill-Alana of this Tahasil. During verification it is found that the Company has obtained permission to carry the coal business over an area of Ac.3.12 (i.e. Plot No. 310,Ac.1.84 , Plot No.218,Ac.0.42, Plot No.287-Ac.0.66,Plot No.286-Ac.0.20). Hence it is crystal clear that the Company has used excess land beyond its permitted area. As per present ROR of Vill-Alana, It is seen that the permitted area stands recorded in the name of Jayanta Kumar Pradhan & others of Sikharpur, Cuttack. It is further revealed that there is a school namely Biliteruan Urddhu Primary School in Vill-Biliteruan at an distance of approximately 340 mtrs in physical and 300 metres in aerial. An weigh bridge is situated within the compact patch of the Company. A trace map showing the distance between the coal stock yard and school is enclosed for kind reference.

Yours faithfully

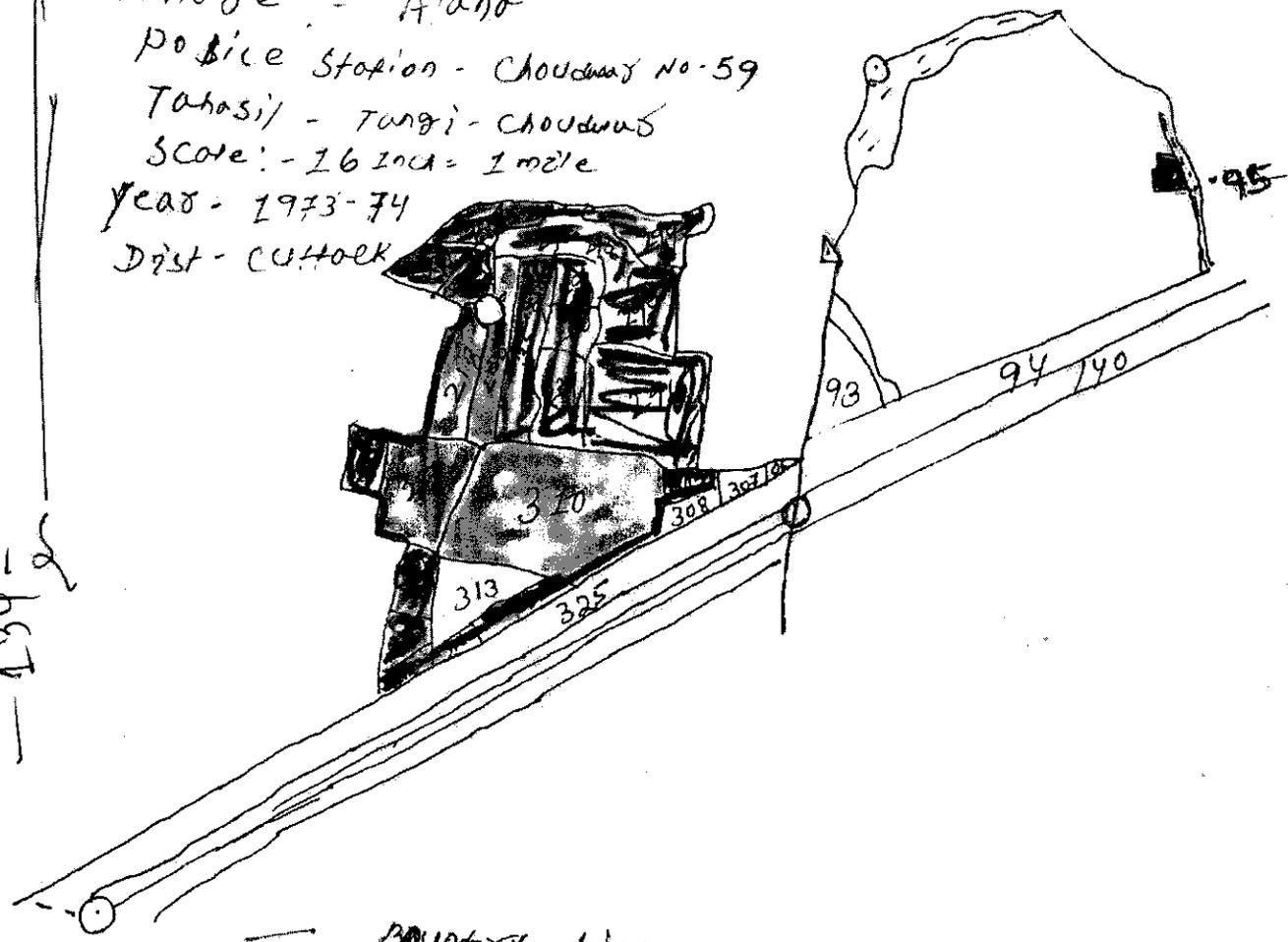
  
Revenue Inspector, Harianta

  
Deputy Collector (Judicial)  
Collectorate, Cuttack

Village - Alano  
 Police Station - Choudwar No-59  
 Tahasil - Tangi - Choudwar  
 Scale - 16 inch = 1 mile  
 Year - 1973-74  
 Dist - Cuttack

Village - Billewar  
 Police Station - Tangi No-65  
 Tahasil - Tangi - Choudwar  
 Scale - 16 inch = 1 mile  
 Year - 1981-82  
 Dist - Cuttack

1994



— Boundary line between village - Alano & village - Billewar

- This colour indicates to Billewar USDU school.
- This colour indicates to (COA) dumping area. This area direct distance from USDU school is 300 meter - At 3.12
- This colour indicates to coal dump surrounding area - At 9.19

Deputy Collector (Judicial)  
 Collectorate, Cuttack

A. S. ...  
 ...  
 ...  
 ...

# HARIANTA GRAMAPANCHAYAT

AT/P.O-HARIANTA, VIA-CHOUDWAR, DIST-CUTTACK- 754025

Ref.No. H.A.P./186/21

Date. 21/12/21...

15th December'21

To

M/s. Sendoz Impex Limited,  
Office/Works 634,  
Marshall House,  
33/1, N.S. Road,  
Kolkata-700 001.

Sub : No Objection Certificate

Dear Sirs,

This is to inform you that, Mr. Jayanta Kumar Pradhan and Mr. Susanta Kumar Pradhan S/o. Late Ananta Charan Pradhan and Smt. Nibedita Pradhan W/o. Sri Jayanta Kumar Pradhan having permanent resident of Sikharpur, P.S: Chouliaganj, College Square, Dist. Cuttack offered a area of 3.0 Acres land to M/s. Sendoz Impex Limited, Kolkata's authorized representative Mr. Sunil Thaker vide Khata No.142/24, Plot No.287 & 310, Area 2.5 Acres & Khata Nos.142/43, Plot No.218, Area:0.42 Acres and Khata No.21, Plot No.286, Area:0.20 acres for stacking of Coal at Mouza: Alanal, P.S.:Choudwar, Tehsil: Tangi-Choudwar, Dist.Cuttack.

We observed that the M/s. Sendoz Impex Ltd.'s representative Mr. Thaker has taken necessary preventive steps to avoid Pollution of Air and Water at aforesaid area. So we have no objection for storing of Sendoz Impex Ltd's, coal at the above plot.

This letter may be treated as No Objection Certificate.

Thanking you,

Yours faithfully,

*Bimal*  
21/12/21  
Sarapanch  
Harianta G.P.

Office of the Sarapanch  
HARIANTA GRAMAPANCHAYAT

*Attested*  
*Sunil*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

# HARIANTA GRAMAPANCHAYAT

AT/P.O-HARIANTA, VIA-CHOUDWAR, DIST-CUTTACK- 754025

Ref. No. H.G.P./29/18..

Date: 17/11/18.....

## TO WHOM SO EVER IT MAY CONCERN

This is to certify that Sri. Vikas Choubey, Aged-37, S/o - Sri. Birendra Choubey, resident address: At - 18, PNB Building, Netaji Subhas Road, 2nd Floor, Dalhousi Kolkata, West Bengal, Pin-700001 of M/s Godavari Commodities LTD. wants to start Coal Depot in area of 0.160 dec, Plot No.330, Khata No.-8 and Plot No.332, Khata No.-60, Area- 0.670 dec, under mouja - Alana having Total measuring area Area - Ac 0.830 dec. Manguli, PS-Tangi, Dist-Cuttack, Odisha the same land has been taken from to Land Owner Sri. Jayanta Kumar Pradhan, Age-59 Years. S/o- Ananta Charan Pradhan, R/o- at-Sikharpur, Po-Nayabazar, Ps-Chauliaganj, Dist-Cuttack, Odisha on monthly rental basis.

As per the people of the concern village have no complain against the Coal deport because to said land is away from village location.

So, I want to make it clear that if Sri. Vikash Choubey, start a Coal deport in above plot of land and in the name M/s Godavari Commodities Ltd. adopting the guidelines of the State Pollution Control, Odisha our Panchayat has no objection to it.

*Ram Lal*  
Sarapanch  
Harianta G.P.

*Attested*  
*Suje*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

Sarapanch  
Harianta Gramapanchayat

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Office of the Sarapanch

# HARIANTA GRAMAPANCHAYAT

AT/P.O-HARIANTA, VIA-CHOUDWAR, DIST-CUTTACK- 754025

Ref. No. H.G.P./81/21..

Date: 8/11/2021..

## TO WHOM SO EVR IT MAY CONCERN

This is to certify that SRI KAMAL SING BHUTORIA , Director of M/s. GODAVARI COMMODITIES LIMITED 18, Netaji Subhas Road, Kolkata -700001 interested to establish a Coal Stock Yard at Mouza – ALANA, Manguli of Tangi-Choudwar Tehsil on the plot of SRI Lalit Kumar Jain . The details are as follows.

Khata No	Plot No.	Area dec.	Total Area in dec.
147/81	334/410	30	35
	336	05.	
147/72	333/402	18	27
	335	07	
	339	02	
37	337	07	38
	340	31	
Total			100 dec.

The people of the concern Gram Panchayat have no objection as the proposed Coal Stock Yard is far away from the nearest village.

So, I have no objection, if SRI KAMAL SING BHUTORIA start a Coal Stock Yard in the above plot in the name of M/s. GODAVARI COMMODITIES LIMITED, adopting the guide lines of State Pollution Control Board, Odisha .

*S. S. S. S.*  
Sarapanch  
Harianta G.P.

Harianta Gram Panchayat

*Attested*  
*S. S. S. S.*  
Deputy Collector (Judicial),  
Collectorate, Cuttack

*[Signature]*

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Office of the Sarapanch

# HARIANTA GRAMPANCHAYAT

AT/P.O-HARIANTA, VIA-CHOUDWAR, DIST-CUTTACK-754025

Ref. No. H.G.P. 98/22.

Date. 9.10.1.2022

## TO WHOM SO EVER IT MAY CONCERN

This is to certify that SRI KAMAL SING BHUTORIA, Director of M/s. GODAVARI COMMODITIES LIMITED, 18, Netaji Subhas Road, Kolkata-700001 interested to establish a COAL STOCK YARD at Mouza - ALANA, Manguli of Tangi-Choudwar Tehsil on the plot of which details are given below.

Land Details :

Khat No.	Plot No.	Area (Dec.)
147/71	347/401	0.050
147/66	✓ 348/399	0.29
147/65	344/398	0.025
100	132	0.032
34	✓ 134	0.36
78	347	0.50
142/21	348	0.029
147/57	344	0.025
Total		2.76 Ac.

The people of our Gram Panchayat have no objection as the proposed Coal Stock Yard is far away from the nearest village.

So, I have no objection, if SRI KAMAL SING BHUTORIA start a Coal Stock Yard on the above plots in the name of M/s. GODAVARI COMMODITIES LIMITED, adopting the guidelines of State Pollution Control Board, Odisha.

*Bawal*  
Sarapanch  
Harianta G.P.  
Sarapanch

Harianta Gram Panchyat

*[Signature]*

*Attested*  
*[Signature]*  
Deputy Collector (Judicial)  
Collectorate, Cuttack

# HARIANTA GRAMPANCHAYAT

AT/P.O-HARIANTA, VIA-CHOUDWAR, DIST-CUTTACK- 754025

Ref. No. H.G.P/37/21

Date. 6/12/21

TO WHOM SOEVER IT MAY CONCERN

This to certify **SRI KAMALSINH BHUTOTIA** (Director) **M/s. Godavari Commodities Limited** at 18, N S Road , Kolkata, West Bengal- 01 wants to start a coal stock yard on area 3.09 Ac bearing Khat No- 171, Plot No-131, Khat No- 111, Plot No-130, Khat No- 140, Plot No-133, Khat No-69, Plot No-126, Khat No- 190/53, Plot No-127, Khat No- 70, Plot No-124 of Mouza- Nelia, Manguli, Choudwar.

As the proposed coal stock yard is far away from the locality, the people of concern village have no objection against it.

So. We issue our NOC to **SRI KAMALSINH BHUTOTIA** of **M/s. Godavari Commodities Limited** to establish a coal stock yard on the said plots

*Band*  
Sarapanch  
Sarapanch  
Harianta G.P.

Harianta Gram Panchayat

*D. P. Singh*

*Attested*  
*Singh*  
Deputy Collector(Judicial)  
Collectorate, Cuttack

Tel : 0671-2314255  
E-mail: rospcb.cuttack@ospcbboard.org  
Website: www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 2097 /SY-755

Dt. 02.11.2022

To,

By Speed Post/e-mail

Mr. Siddharth Poddar, Director  
M/s. Sendoz Impex Limited,  
At: 634, Marshall House,  
33/1, N.S. Road,  
West Bengal- 700001

**Sub: Inspection of M/s. Sendoz Impex Limited, At: Mouza Alana, PS: Choudwar, Tahasil: Tangi-Choudwar in Cuttack District Reg.**

Sir,

In inviting a reference to the subject cited above it is to intimate that, your aforesaid unit was inspected by the officials of Regional Office, SPCB, Cuttack on dtd. 26.10.2022 to verify the compliance status of consent to operate conditions of your unit and following non-compliances were observed during inspection;

1. You have not provided fixed type water sprinklers in the stack yard area.
2. Fugitive emission was observed during handling of coal in the stack yard area which indicates that water sprinkling carried out by the water tanker is not adequate.
3. Boundary wall was broken at one location in the stackyard area.
4. Adequate numbers of trees have not been planted along the boundary wall of the stack yard.

In view of above you are therefore directed to take necessary steps to comply the following points;

1. Adequate number of fixed type water sprinklers shall be provided in the stack yard area to control the fugitive dust emissions during handling of coal.
2. The unit shall repair the broken portion of the boundary wall.

P.T.O.

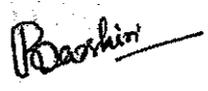
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*Sujr*

Deputy Collector (Judicial)  
Collectorate, Cuttack

3. Adequate numbers of trees shall be planted along the boundary wall of the stack yard area.

Further, you are directed to submit the compliance report to the board of the aforesaid direction within 15 days of issue of this letter without fail.

Yours faithfully,



REGIONAL OFFICER

Attested  


Deputy Collector(Judicial)  
Collectorate, Cuttack

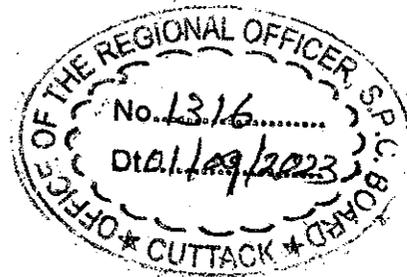
EAST COAST RAILWAY  
KHURDA ROAD DIVISION

Fax No.- 0674-2490679 (P&T)  
-085-72836 (Rly)

Office of the  
Divisional Railway Manager (Commercial)  
ECOR/Khurda Road Division, Jatni,  
Dist-Khurda, Odisha-752050  
Date: 01/09/2023

No. SDCM/KUR/CC/Pollution/NRG/4236

To  
The Regional Officer,  
Office of the Regional Officer, Cuttack,  
State Pollution Control Board, Odisha,  
[Department of Forest & Environment, Government of Odisha],  
586, Suryavihar, link Road, CUTTACK-753012.



Sub: Pollution Control measure at Nergundi Railway Siding.

Madam,

In response to the Hon'ble High Court, Cuttack a meeting was held in the office of the Chief Secretary, Odisha where it was highlighted that in addition to the already available pollution control infrastructure at Nergundi Railway Siding, Railways have identified and proposed the following long term action plan for further Up gradation of handling area during Loading and Unloading activities.

1. Pucca Circulating area: RCC circulating area within the goods shed with drainage and lighting facility for better truck mobility.
2. All weather approach road: Construction of approach road RCC road
3. Boundary wall: It is required to demarcate the goods shed premises by constructing boundary wall all around the premises alongwith security room at entry/exit gate.
4. Drainage system: Provision of RCC drainage adjacent to the boundary wall and loading platform alongwith the track.
5. Water sprinklers: Adequate numbers of water sprinklers with underground pipeline connection at all loading platform and underground sump for sprinklers.
6. Plantation: Plantation (3000 Nos. of plants) around goods shed area and approach road to prevent fugitive dust.
7. Dust screen wall: Provision of dust screen wall (Wind breaking barriers along with geo-textile net screens) along periphery of the premises with adequate height towards station building.
8. Sedimentation tank: Provision of sedimentation tank towards pollution control measures.
9. Wheel washing system: Wheel washing system to be provided at the entry & exit route towards pollution control measures.

The Railway has planned to execute the above pollution control measures in the works under up-gradation / modernization of goods shed under umbrella works by special work costing around Rs. 4-5 crore. The overall development of Goods shed over KUR division which includes additional lines, loading / unloading platforms and also pollution control infrastructure.

Contd..(P/2)

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*Attested*  
*[Signature]*

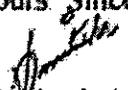
Deputy Collector(Judicial)  
Collectorate, Cuttack

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The sanctioned cost under distribution by Railway Board for ECOR/Up gradation/ Modernization of infrastructure at Good shed is Rs.500 Crore

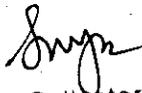
Khurda Road Division has proposed fund for development of Nergundi Goods shed with the aforesaid pollution control measure which has already been shortlisted by General Manager E.Co.Rly, and will be sent to Railway Board for final sanction.

Yours' Sincerely

  
(Anitesh Anand)

Sr. Divisional Commercial Manager  
Khurda Road Division.

Attested



Deputy Collector(Judicial)  
Collectorate, Cuttack